

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 84/2024 (WZ)**

IN THE MATTER OF:

SUO-MOTO: NEWS ITEM TITLED "SAND MAFIA IS TAKING COMPLETE CONTROL OF ILLEGAL RIVER SAND MINING" APPEARING IN O HERALDO DATED 13.02.2024

INDEX

S.No.	Particulars of the Document	Page Nos.
1.	Affidavit in reply on behalf of Respondent no. 4 Collector and District Magistrate, South goa	1-6
2.	Annexure R4/1: A true copy of the order dated 31.07.2018	7-14
3.	Annexure R4/2: A true copy of the order dated 12.09.2018	15-18
4.	Annexure R4/3: A true copy of the order dated 18.12.2019	19-56
5.	Annexure R4/4: A true copy of the notification dated 09.01.2020 published in the Official Gazette-Govt. of Goa, Series-I No.42 dated 16.01.2020	57-64
6.	Annexure R4/5: A true copy of order No. GOA/PWD/CE (NH, R & B)/F, MoRTH/2023-24/202 dated 06.09.2023	65
7.	Annexure R4/6: A true copy of the illegal sand mining report for the last five year since 2020 to 2024 enclosed vide letter dated 20.09.2024	66-93
9.	Proof of Service	94

FILED BY



Ms. Ruchira Gupta

D-25, Second Floor
Jangpura Extension,
New Delhi 110014
9810350333

Email – ruchira@chambersofrg.com

Place: New Delhi

Date: 10.10.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 84/2024 (WZ)

IN THE MATTER OF:

SUO-MOTO: NEWS ITEM TITLED "SAND MAFIA IS TAKING COMPLETE CONTROL OF ILLEGAL RIVER SAND MINING" APPEARING IN O HERALDO DATED 13.02.2024

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 4
COLLECTOR AND DISTRICT MAGISTRATE, SOUTH GOA**

I, Shri. Asvin Chandru A, s/o Angusamy, aged about 32 years, r/o E-23, Government Quarter, Altinho, Panaji-Goa, do hereby on solemn affirmation state as under:

1. That I am holding the post of Collector & District Magistrate South Goa and being well conversant with the facts of the present case, am competent to depose by way of the present affidavit.
2. That the present affidavit is being filed in compliance of the order dated 07.08.2024 passed by the Hon'ble Tribunal.
3. That at the very outset, it is most respectfully submitted that a PIL Writ Petition No. 14 of 2018 was instituted before the Hon'ble High Court of Bombay at Goa wherein one of the reliefs sought by Petitioners was '*Remedial measures to be adopted by State and its agencies to prevent and control illegal Sand mining in the State of Goa*'. Vide order dated 31.07.2018 in PIL W.P. No. 14 of 2018 *inter alia* the following direction was passed:

"10. Accordingly, as a first step, we direct that a flying squad, if not already set up, be set up within a period of six weeks from today. A flying squad should have a functional boat for its effective monitoring."

ASVIN CHANDRU A



A true copy of the order dated 31.07.2018 passed by the Hon'ble High Court is annexed herewith and marked as **Annexure R4/1**.

4. That pursuant to the issuance of the aforesaid direction vide order dated 31.07.2018, the Hon'ble High Court, vide order dated 12.09.2018 noted the compliances reported, particularly in respect of the constitution of the Flying squads and their operations. It was *inter alia* observed in the order that:

"2. The learned advocate General states in compliance with the order dated 10 September 2018, flying squad has been constituted. The flying squads which were constituted for Pernem, Bardez, Tiswadi, Bicholim, Sattari and Ponda Taluka vide order dated 22 August 2013 have been revived and letter has been issued on 10 September 2018.

3. Learned Advocate General further states that in addition to the flying squads earlier mentioned, vide order issued yesterday the Director of Mines and Geology has constituted similar flying squads for Salcete, Sanguem, Quepem, Dharbandora, Canacona and Mormugao Taluka. Learned Advocate General states that yesterday the Deputy Director, Mines and Geology has designated the officials from the Directorate of Mines and Geology on the Taluka wise flying squads and the list of such officers along with their telephone numbers is issued."

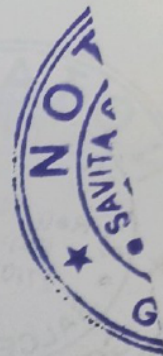
A true copy of the order dated 12.09.2018 passed by the Hon'ble High Court is annexed herewith and marked as **Annexure R4/2**.

5. That further vide the order dated 18.12.2019 the Hon'ble High court disposed of the said petition *inter alia* observing as under:

"38 (c). The State and its authorities, in the first instance, shall ensure that the illegally mined sand stacked on the river banks or on plots close to the river banks is put back into the river or used for the purpose of replenishment of the areas, where erosion has taken place on account of indiscriminate sand mining or other natural causes. The expenses for this will have to be initially borne by the State and its agencies. However, the State and its agencies, should invariably recover such expenses from those found involved in illegal sand mining at the site.

d. If, for some reason such restoration or replenishment as aforesaid is not feasible, the State, may use the confiscated sand, gravel and other material for public projects, after maintaining proper records and following due procedures. The maintenance of

Handwritten signature



such records is absolutely necessary, as otherwise, there is a tendency for such confiscated material to find its way into unauthorized markets, looking to the demand for this material, particularly from the real estate or construction industry.

e. The State should launch prosecution against those, found to be illegally extracting sand and other natural resources. For this purpose, the First Information Reports should be filed by invoking the appropriate provisions of the IPC and such prosecution should be pursued with all seriousness and taken to their logical conclusions.

The State, must not, rest only with prosecution under the MMDR Act or the Goa Minor Mineral Concessions Rules, 1985, since, we find that most of these prosecutions, end up with levy of paltry penalties and fines upon those indulging in illegal extraction of sand and gravel from the riverbeds and river banks."

A true copy of the order dated 18.12.2019 is annexed herewith and marked as **Annexure R4/3**.

6. That in compliance of the directions issued by the Hon'ble High Court vide order dated 18.12.2019, the Directorate of Mines & Geology vide Notification dated 08.01.2020 published in the Official Gazette-Govt. of Goa, Series-I No.42 dated 16.01.2020, authorized the Public Works Department (hereinafter PWD) for disposal of Minor Mineral abandoned at any public place or found during raids/surprise inspections by the Inspecting Authorities notified under Goa Minor Mineral Concession Rules, 1958.

A true copy of the Notification dated 09.01.2020 published in the Official Gazette-Govt. of Goa, Series-I No.42 dated 16.01.2020 is annexed herewith and marked as **Annexure R4/4**.

7. That the PWD, Government of Goa is authorized to dispose the minor mineral found by any means as aforementioned by handing over the same by proper measurement and report to any empanelled contractors of PWD and /or Goa State Infrastructure Development Corporation by devising a mechanism to ensure fairness in handing over the same. The PWD is also authorized to handover the minor



mineral found by charging an amount of 60% of the amount of the mineral notified in the Goa Schedule of Rates building works and depositing the same in the budget head of the Directorate of Mines and Geology (Demand No.83 0853 Non-Ferrous Mining & Metallurgical Industries-00-102 Mineral Concession Fees & Royalties-02 Royalty Minor Mineral-00-).

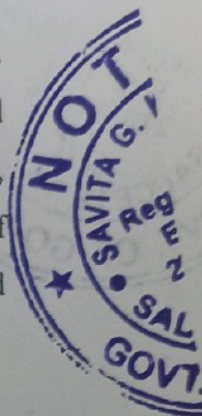
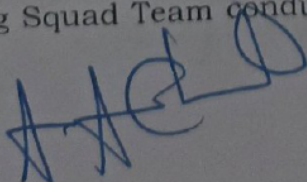
8. That the Chief Engineer (NH, R & B) vide order No. GOA/PWD/CE (NH, R & B)/F, MoRTH/2023-24/202 dated 06.09.2023 nominated the Executive Engineer, WD VI, PWD Margao, as the Nodal Officer of South Goa to ensure the lifting and disposal of mineral found by any means referred above as per the procedure laid down.

A true copy of order No. GOA/PWD/CE (NH, R & B)/F, MoRTH/2023-24/202 dated 06.09.2023 is annexed herewith and marked as **Annexure R4/5.**

9. That in South Goa District a Flying Squad Team has been constituted at Taluka level for attending to the complaints with respect to illegal sand mining on priority. The Flying Squad team is led by the Mamlatdar of the concerned Taluka and comprises the following:

- i. The Mamlatdars of the concerned Talukas as Flying Squad Incharge.
- ii. Representative from Police Department
- iii. Representative from Captain of Ports
- iv. Representative from Department of Mines & Geology

10. That the Talathi's, the representative of the Government to help the public at grassroot level conduct inspections of all the revenue villages and Costal areas in the South Goa District in order to keep a vigil on illegal sand mining. Thereafter, upon receipt of any complaints by the Talathi's the Flying Squad Team conducts raid at the reported

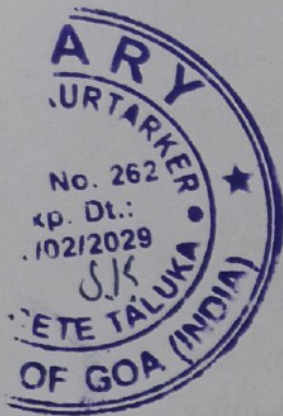


site on priority. In case any illegal sand extraction is observed on the site, the Sand is seized and Inventory proceedings carried out. Further the sand is dumped back into the river and FIR is filed against the violator.

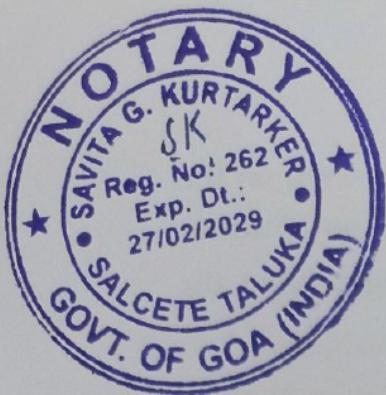
11. That the Mamlatdars of all the Taluka's submit fortnightly reports to the office of the Collector South which are forwarded to the office of the Directorate of the Mines & Geology, Panaji Goa for taking necessary action in the matter.

12. That it is pertinent to mention that in the past five years from 2020 to 2024 there are total eighty-eight cases reported in South Goa district wherein the requisite actions have been taken by the competent authorities. It is also submitted that in the past one year, i.e. from July 2023 to July 2024 there are total three cases reported in the South Goa district which are as follows:

- (i) On November, 2023 the Maina Curtorim Police Station seized 05 cubic meter of river sand at Ilha de Rachol on 09.11.2023 and stores at a private property. Inventory proceedings of the same was concluded and the sand was dumped back into the river. Maina Curtorim Police Station registered the crime against the violator and submitted the FIR copies to the JMFC Court, Margao.
- (ii) On December 2023, the Maina Curtorim Police Station seized illegally extracted sand/mineral from Zuari river at Corjem Curtorim of approx. 70 cubic metre, one erected suction pump and one Tata Tipper on 23.12.2023. Inventory proceedings of the same was conducted and the sand was dumped back into the river. Maina Curtorim Police Station registered the crime against the violator and submitted the FIR copies to the JMFC court, Margao.
- (iii) On April 2024, one case was registered in Quepem Taluka wherein on 05.04.2024, Quepem Police found one fiber canoe with traces of coarse river sand at bank of Kushawati river



[Handwritten signature]



and approximately two cubic meter coarse river sand stacked at the bank of river Kushawati, same was seized and accordingly panchnama was drawn. The seized coarse river sand was re-dumped in the river Kushawati and the Police Inspector, Quepem Police Station was directed to file F.I.R. against the petitioner involved in the said activity.

A true copy of the illegal sand mining report for the last five year since 2020 to 2024 enclosed vide letter dated 20.09.2024 is annexed herewith and marked as **Annexure R4/6**.

13. That in light of the submissions made hereinabove, it is respectfully submitted that in pursuance of directions issued by the Hon'ble High Court the requisite steps have been taken by the Answering Respondent to curb the incidents of illegal sand mining and will continue to do so.

DEPONENT
DISTRICT MAGISTRATE
SOUTH GOA, MARGAO.

Verification:

Verified at Goa on this 10th day of October, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT
DISTRICT MAGISTRATE
SOUTH GOA, MARGAO.



Solemnly affirmed before me by Asvin Chandru

Who is identified to me by

to whom I personally know on this 10 day of oct 2024

Reg No 18527/2024

ksavita
SAVITA G. KURTARKER
NOTARY
MARGAO-GOA



ANNEXURE R4/1



Niti

1

PIL WP No.14-18 dt 31-07-2018

IN THE HIGH COURT OF BOMBAY AT GOA**PIL WRIT PETITION NO.14 OF 2018**

Federation of Rainbow Warriors,
Through its members,
Arun V. Madgavkar & Anr.

... Petitioners

Versus

Directorate of Mines
and Geology & Ors.

.... Respondents

Mr. Nigel Da Costa Frias, Advocate for the Petitioners.
Mr. P. Faldessai, Additional Government Advocate for the
Respondents.

**Coram : N.M. Jamdar &
Prithviraj K. Chavan, JJ.**

Date : 31 July 2018.

P.C. :

Leave to add 'Goa State Biodiversity Board' as a party
respondent. Amendment to be carried out forthwith.

2. In the order dated 3 July 2018, we had crystallized certain
points on which State response was called for. The said points are as
under:

(a) *Whether a preparation of plan with a study*

TRUE COPY

TRUE COPY

Niti

2

PIL WP No.14-18 dt 31-07-2018

showing the annual replenishment of sand in mining lease area is required under the Memorandum dated 24 December 2013 and if so, within how much time this plan would be prepared? If it is not required, whether the State is ready to prepare one?

(b) Whether any study is mandated to determine the depth of the river beds and the impact of sand mining activities on the river beds, the buffer zones, proximity to bridges, embankment, bunds and river banks and stream, is mandated under the Memorandum dated 24 December 2013 and even if it is not so mandated, whether the State is ready to undertake such study and if so, within how much time?

(c) Whether periodical monitoring by the Goa State Bio-Diversity Board as regarding to ecological impacts of sand extraction on the riverine ecosystem is being carried out. If so, whether there are any reports prepared of the said monitoring and which is the Authority which enforces the compliances?

(d) Whether there is any Authority is entrusted with the compliance of the conditions environment clearance in respect of the sand mining or the general activity of sand mining, and whether any progress reports are maintained by such Authority?

TRUE COPY
TRUE COPY

Niti

3

PIL WP No.14-18 dt 31-07-2018

(e) Whether any patrolling is being carried out to oversee the activity of the sand mining?

(f) Whether any registration and inspection of of boats involved in sand mining, methods used for extraction and monitoring of personnel involvement of boats used for sand mining is being carried out, if so, details thereof?

3. Reply affidavit has been filed by the Director of Mines. In the reply, the Director has stated that inspection was carried out in the past to curb illegal sand mining activities in Mandovi river. Five instances have been stated dated 9 June 2016, 4 May 2017, 10 October 2017, 30 October 2017 and 22 November 2017. In one of the cases penalty has been imposed, some of the cases have been compounded and in some cases notices have been issued. The trend appears to be of compounding the cases. This approach can hardly have any deterrent effect. There must be serious action if the violations are proved. Mere compounding will simply embolden further violations.

4. It is stated in the affidavit that environmental clearances have already been granted by the Goa State Environment Impact Assessment Authority. It is stated that regular inspections are being carried out and offenders are being penalized. To say the least,

TRUE COPY

TRUE COPY

Niti

4

PIL WP No.14-18 dt 31-07-2018

affidavit in reply, which has only general answers does not address the various questions as we have crystallized above, with details.

5. The first question we had posed to the State was preparation of plan with a study in respect of sustainable sand mining. Learned Counsel for the petitioner has placed before us the Sustainable Sand Mining Guide Lines issued by the Ministry of Environment and Forest. The Guide Lines stress that the sand mining be carried out in a sustainable manner while protecting natural environment and ensuring restoration of the ecological system. These objectives cannot be achieved unless there is an In-Depth study and preparation of plan. What is pointed out is the permission granted by the Goa State Environment Impact Assessment Authority. If a comprehensive plan is prepared and study is undertaken there will be clarity on the issue. In the affidavit in reply filed by the Director it is admitted that a study needs to be carried out.

6. The environmental clearances granted to the Collector and District Magistrate by the Goa State Environment Impact Assessment Authority contain various stipulations. It is emphasized that there should be a proper survey and there should be scientific extraction. It is also stated that there should be a Patrolling-cum-Flying squad and

TRUE COPY

Niti

5

PIL WP No.14-18 dt 31-07-2018

complaint/monitoring mechanism, comprising of senior level representatives from stakeholder Departments and Authorities to be constituted for effective implementation. There should also be a mechanism for redressal of complaints at District level and a dedicated helpline number. The Goa State Biodiversity Board should periodically monitor riverine and riparian biodiversity on a sampling mode. These are the conditions on which the Collector has been authorized to give further licenses and therefore they will have to be strictly complied with.

7. As regard the flying squad, the affidavit of the Director does not disclose that it has been constituted. Learned Counsel for the petitioner on instructions states that flying squad does not have a functional Boat.

8. The permits which have been granted to the individuals also lay down various conditions. The permit holder is under obligation not to interfere or damage any riverbanks or not to carry out excavation below maximum depth specified. So that the permit holder carries out the obligation under the permission, a regular monitoring is required. It is for the very reason that the establishment of the flying squad is necessary and must be made effective.

TRUE COPY

Niti

6

PIL WP No.14-18 dt 31-07-2018

9. In both, implementation of the conditions and preparation of plan and conducting an In-Depth study more efforts on the part of the State are necessary. The conditions in the EC and the permits will have to be enforced.

10. Accordingly, as a first step, we direct that a flying squad, if not already set up, be set up within a period of six weeks from today. A flying squad should have a functional boat for its effective monitoring.

11. The learned Counsel for the petitioner has also drawn our attention to the memorandum issued by the Ministry of Environment and Forest on 24 December 2013 more particularly clause 2(1)(iii)(e) in respect of the study for annual replenishment of sand. It is pointed out that for carrying out this study, the monsoon period, when the sand mining activity is suspended, could be most ideal.

12. The Captain of Ports along with the Goa State Environment Impact Assessment Authority and a Biodiversity Board will consider carrying out a preliminary study as contemplated in the Office Memorandum dated 24 December 2013. Since it will be a preliminary study, the same can be conducted as early as possible

TRUE COPY

TRUE COPY

Niti

7

PIL WP No.14-18 dt 31-07-2018

preferably within a period of four weeks from today, unless of course it is not possible due to some cogent reason or that scientifically it is not the correct time period.

13. As already contemplated in the Environment Clearances, the State will constitute a committee comprising of senior level representative from stake holders department for effective implementation and monitoring of the general and specific conditions of the environment clearance vis-a-vis complaints at the district level, within a period of eight weeks.

14. The State will set up a dedicated helpline number, if not already set up, for effective redressal of the complaint and will give adequate wide publicity of the dedicated helpline number.

15. The State will set up a study group of expert on the subject to prepare In-Depth study of the aspect of sustainable sand mining and map as contemplated under the sustainable sand mining guidelines and environmental clearances granted by the Goa State Environment Impact Assessment Authority. The composition of the study group shall be identified within a period of six weeks from today and the composition of the same shall be placed before us before it is so finally

TRUE COPY

Niti

8

PIL WP No.14-18 dt 31-07-2018

constituted.

16. To report the compliance of the above directions and to ascertain further progress in the matter, we defer the hearing of this petition by six weeks from today.

17. Stand over to 10 September 2018

Prithviraj K. Chavan, J.

N.M. Jamdar, J.

TRUE COPY

TRUE COPY



Niti

1

PIL WP No.14-18 dt 12-09-2018

IN THE HIGH COURT OF BOMBAY AT GOA**PIL WRIT PETITION NO.14 OF 2018**

Federation of Rainbow Warriors,
Through its members,
Arun V. Madgavkar & Anr.

... Petitioners

Versus

Directorate of Mines
and Geology & Ors.

.... Respondents

Mr. Nigel Da Costa Frias, Advocate for the Petitioners.

Mr. Dattaprasad Lawande, Advocate General with Mr. P. Faldessai,
Additional Government Advocate for the Respondents.

Mr. S.S. Kantak, Senior Advocate with Mr. Kher Simoes, Advocate for
the Intervenors.

**Coram : N.M. Jamdar &
Prithviraj K. Chavan, JJ.**

Date : 12 September 2018.

P.C. :

Heard learned Counsel for the parties.

2. The learned Advocate General states that in compliance with the order dated 10 September 2018, flying squad has been constituted. The flying squads which were constituted for Pernem, Bardez, Tiswadi, Bicholim, Sattari and Ponda Taluka vide order dated 22

TRUE COPY

TRUE COPY

Niti

2

PIL WP No.14-18 dt 12-09-2018

August 2013 have been revived and letter has been issued on 10 September 2018. He states that the copy of the letter dated 10 September 2018 along with the composition of such flying squads is already placed before this Hon'ble Court. The learned Advocate General states that request is made to the Captain of Ports and the Superintendent of Police, Coastal security to provide services of functional boards by letter dated 10 September 2018. He states that the Captain of Ports has communicated that his department will provide services of functional boat in river Mandovi which can also be used in river Zuari. He has given the details of the boat and the contact person has also been given. As regards to the compliance by the SP, Coastal Security, the learned Advocate General states that the boats will be provided as and when required. A letter to that effect will be issued to the Director of Mines giving details of such boars and the operators/contact persons. Learned Advocate General states that such letter will be issued latest by Monday i.e. on 17 September 2018 after the formal approval of Director General of Police.

3. Learned Advocate General further states that in addition to the flying squads earlier mentioned, vide order issued yesterday the Director of Mines and Geology has constituted similar flying squads for Salcete, Sanguem, Quepem, Dhar-Bandora, Canacona and

TRUE COPY

TRUE COPY

Niti

3

PIL WP No.14-18 dt 12-09-2018

Mormugao Taluka. Learned Advocate General states that yesterday the Deputy Director, Mines and Geology has designated the officials from the Directorate of Mines and Geology on the Taluka wise flying squads and the list of such officers along with their telephone numbers is issued.

4. The learned Advocate General states that preliminary impact study, has been carried out and the report is submitted. He states that constitution of a committee for implementation and monitoring and dedicated helpline number, the Government has approved the issue of dedicated helpline number and a letter is issued yesterday requesting to notify such helpline number. He assures that other issues of expert committees, a high level meeting will be held. The meeting will be held at the Chief Secretary level and the action taken will be appraised. We expect that the Helpline Number is set up and Committee meeting takes place at the earliest.

5. The learned Counsel for the petitioners has drawn our attention to the Environment Clearance, which is annexed to the petition and more particularly to the general and specific conditions specified therein. We note that since these are the conditions upon which power to issue licences is given to the Authorities, the response of the

TRUE COPY

Niti

4

PIL WP No.14-18 dt 12-09-2018

State to each of these conditions as to when they will be complied, is necessary.

6. To enable the State to file an additional affidavit and to inform the status as above stand over to 19 September 2018.

Prithviraj K. Chavan, J.

N.M. Jamdar, J.

TRUE COPY

TRUE COPY

2019:BHC-GOA:3600-DB



Suchitra

1

PILWP No.14 of 2018-dtd.18.12.19

*IN THE HIGH COURT OF BOMBAY AT GOA**PIL WRIT PETITION NO. 14 OF 2018*

Federation of Rainbow Warriors,
A Society registered under the
Societies Registration Act, 1860,
under Registration No.190/Goa/2014),
with its address at CSH-1, Block C-2,
Leandra Heritage , Madel, Margao, Goa,
through its members,
Mr. Arun V. Madgavkar,
Phone No.9226857379
Fax No.Nil. PAN Number: AGGPM8225,
National Unique Identity Number: Nil
Email: ameetmadgavkar@gmail.com
Annual Income: Rs.5 lakhs

and

Mr. Viraj V. Bakre
Phone No.9423058923
Fax: Nil, PAN ACIPB2323D,
National Unique Identity Number: Nil
Email: viraj_bakre@rediffmail.com
Annual Income: Rs.9 lakhs.

.... Petitioners

Versus

1. Directorate of Mines and Geology
Government of Goa, through its
Director, Udyog Bhavan,
Panaji-Goa.

TRUE COPY

TRUE COPY

2. The Goa Coastal Zone Management Authority, through its Member Secretary, Pt. Deendayal Upadhyay Bhavan, Porvorim, Bardez, Goa.
 3. The Captain of Ports, Captain of Ports Department, Government of Goa, Dayanand Bandodkar Road, Panaji, Goa – 403001.
 4. State of Goa through the Chief Secretary of Goa, Government of Goa, The Secretariat, Porvorim, Bardez Goa.
 5. The Goa State Environment Impact Assessment Authority, through its Chairperson, Dempo Towers, Patto, Panaji, Goa.
 6. The Goa State Biodiversity Board, Through its Member Secretary, Saligao, Bardez, Goa.
- Respondents

Mr. Nigel Da Costa Frias, Advocate for the Petitioners.

Ms. Maria Collasso, Advocate for the Intervenors.

Mr. D. Pangam, Advocate General along with Mr. P. Faldessai, Additional Government Advocate for the State.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Reserved on:- 12th December, 2019

Pronounced on:- 18th December, 2019

TRUE COPY

TRUE COPY

ORAL JUDGMENT (Per M. S. Sonak, J.)

Heard Mr. Nigel Da Costa Frias for the petitioners and Ms. Maria Collasso for the intervenors vide Miscellaneous Civil Application No.995/2019. Mr. D. Pangam, learned Advocate General along with Mr. P. Faldessai, learned Additional Government Advocate appear for the respondents.

2. We issue Rule and with the consent and at the request of learned counsel for the parties, we proceed to dispose of this petition finally. Mr. P. Faldessai, learned Additional Government Advocate waives service on behalf of the respondents.

3. In this petition, instituted in public interest, the petitioners basically seek reliefs with regard to the following two aspects:-

A) Remedial measures to be adopted by the State and its agencies to prevent and control illegal sand mining in the State of Goa;

B) Directions to the Goa State Environment Impact Assessment Authority (GSEIAA) – respondent no.5 to withdraw the environment clearance dated 01.10.2015 for undertaking sand mining in certain specified areas and, if necessary, to issue fresh environment clearance after compliance with sustainable Sand Mining Management

TRUE COPY

TRUE COPY



Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change, Union of India.

4. In so far as relief in terms of prayer clause (B) above (the prayer clause in the petition is BB) is concerned, according to us, it may not be appropriate to consider the same in the present petition, particularly since such issue would involve hearing not only the Ministry of Environment, Forest and Climate Change but also at least some of the beneficiaries of this environment clearance upon representative basis. We felt that there was no point in delaying consideration of relief in terms of (A) above, by linking the two issues together, though, we agree, that the two issues are not entirely unconnected.

5. Accordingly, we made it clear that in this petition, we will not be considering any relief in terms of prayer clause (BB) of the petition but we will grant liberty to the petitioners to institute a fresh petition, in relation to such relief. We also made it clear that the interim orders dated 31.10.2018, as modified on 28.01.2019, in the present petition, which have a bearing on the consideration of relief in terms of prayer clause (BB) shall continue to operate for a period of six weeks from the date of disposal of this petition so as to enable the petitioners to seek either continuance or fresh interim relief, in the fresh petition, which the petitioners propose to institute in relation to relief in terms of

TRUE COPY

prayer clause (BB) of this petition. To such a petition, we assume, the petitioners will implead at least some of the beneficiaries of the environment clearance which they propose to challenge, in representative capacity. We order and grant liberty, accordingly.

6. In so far as relief in terms of (A) above is concerned, it is necessary to note that there is really no dispute raised even by the respondents that there is illegal sand mining going on in the State of Goa and that effective measures need to be taken to curb and control the same. Upon this undisputed premise, we have, from time to time, been making orders in this petition, so that, there is some mechanism in place to deal with the issue of prevention and control of illegal sand mining in the State of Goa.

7. We are happy to note that both the parties have not treated this petition as some adversarial litigation and approach of both the parties has been to endeavor to put in place some workable mechanism to prevent illegal sand mining and to take remedial measures, where such illegal sand mining is taking place.

8. On 03.07.2018, we made the following order:

“ Heard Mr. Nigel Da Costa Frias, learned counsel for the Petitioners and Mr. Pravin Faldessai, learned Additional Government Advocate for the Respondents.

TRUE COPY

2. Reply on behalf of Respondent no.3 is tendered. The learned Additional Government Advocate states that the reply on behalf of the Director (Mines) would be filed.

3. The Petitioners have raised certain issues at Para 60 of the Petition. Therefore, a response would be needed on these points raised.

4. To crystalise the issues, the State response is needed on the following points:

(a) Whether a preparation of plan with a study showing the annual replenishment of sand in mining lease area is required under the Memorandum dated 24 December 2013 and if so, within how much time this plan would be prepared? If it is not required, whether the State is ready to prepare one?

(b) Whether any study is mandated to determine the depth of the river beds and the impact of sand mining activities on the river beds, the buffer zones, proximity to bridges, embankment, bunds and river banks and stream, is mandated under the Memorandum dated 24 December 2013 and even if it is not so mandated, whether the State is ready to undertake such study and if so, within how much time?

(c) Whether periodical monitoring by the Goa State Bio-Diversity Board as regarding to ecological impacts of sand extraction on the riverine ecosystem is being carried out. If so, whether there are any reports prepared of the said monitoring and which is the Authority which enforces the compliances?

(d) Whether there is any Authority is entrusted with the compliance of the conditions environment clearance in respect of the sand mining or the general activity of sand mining, and whether any progress reports are maintained by such Authority?

(e) Whether any patrolling is being carried out to oversee

TRUE COPY

the activity of the sand mining?

(f) Whether any registration and inspection of of boats involved in sand mining, methods used for extraction and monitoring of personnel involvement of boats used for sand mining is being carried out, if so, details thereof?

5. The response of the State on the above points by way of an affidavit of an responsible Officer be placed on record by 31 July 2018.

6. Stand over to 31 July 2018.”

9. In response to the aforesaid order the Director of Mines has filed an affidavit, in which, he referred to five instances of illegal sand mining in the Mandovi river. Out of the five instances, penalty was imposed in one of the cases and the others were mostly compounded. Accordingly, we were constrained to observe that the trend of compounding such cases can hardly have any deterrent effect and there must be serious action if violations are found and proved. We observe that mere compounding will simply embolden further violations.

10. Thereafter, in our order dated 31.07.2018, we issued following interim reliefs:-

6. The environmental clearances granted to the Collector and District Magistrate by the Goa State Environment Impact Assessment Authority contain various stipulations. It is emphasized that there should be a proper survey and there should be scientific extraction. It is also stated that there should be a Patrolling-cum-Flying squad and complaint/monitoring

Y900 50
TRUE COPY

mechanism, comprising of senior level representatives from stakeholder Departments and Authorities to be constituted for effective implementation. There should also be a mechanism for redressal of complaints at District level and a dedicated helpline number. The Goa State Biodiversity Board should periodically monitor riverine and riparian biodiversity on a sampling mode. These are the conditions on which the Collector has been authorized to give further licenses and therefore they will have to be strictly complied with.

7. As regard the flying squad, the affidavit of the Director does not disclose that it has been constituted. Learned Counsel for the petitioner on instructions states that flying squad does not have a functional Boat.

8. The permits which have been granted to the individual's also lay down various conditions. The permit holder is under obligation not to interfere or damage any riverbanks or not to carry out excavation below maximum depth specified. So that the permit holder carries out the obligation under the permission, a regular monitoring is required. It is for the very reason that the establishment of the flying squad is necessary and must be made effective.

9. In both, implementation of the conditions and preparation of plan and conducting an In-Depth study more efforts on the part of the State are necessary. The conditions in the EC and the permits will have to be enforced.

10. Accordingly, as a first step, we direct that a flying squad, if not already set up, be set up within a period of six weeks from today. A flying squad should have a functional boat for its effective monitoring.

11. The learned Counsel for the petitioner has also drawn our attention to the memorandum issued by the Ministry of Environment and Forest on 24 December 2013 more particularly clause 2(1)(iii)(e) in respect of the study for annual replenishment of sand. It is pointed out that for carrying out this

Y900 TRUE COPY

study, the monsoon period, when the sand mining activity is suspended, could be most ideal.

12. The Captain of Ports along with the Goa State Environment Impact Assessment Authority and a Biodiversity Board will consider carrying out a preliminary study as contemplated in the Office Memorandum dated 24 December 2013. Since it will be a preliminary study, the same can be conducted as early as possible preferably within a period of four weeks from today, unless of course it is not possible due to some cogent reason or that scientifically it is not the correct time period.

13. As already contemplated in the Environment Clearances, the State will constitute a committee comprising of senior level representative from stake holders department for effective implementation and monitoring of the general and specific conditions of the environment clearance vis-a-vis complaints at the district level, within a period of eight weeks.

14. The State will set up a dedicated helpline number, if not already set up, for effective redressal of the complaint and will give adequate wide publicity of the dedicated helpline number.

15. The State will set up a study group of expert on the subject to prepare In-Depth study of the aspect of sustainable sand mining and map as contemplated under the sustainable sand mining guidelines and environmental clearances granted by the Goa State Environment Impact Assessment Authority. The composition of the study group shall be identified within a period of six weeks from today and the composition of the same shall be placed before us before it is so finally constituted.

16. To report the compliance of the above directions and to ascertain further progress in the matter, we defer the hearing of this petition by six weeks from today.”

11. In our subsequent order of 10.07.2018, we noted that there were various instances of illegal sand mining which were acknowledged by

TRUE COPY

the State and its agencies. We also noted the stance of the State and its agencies that efforts were being made to control such violations. However, we were constrained to note that there was complete lack of any sort of effective regulatory mechanism to prevent such violations or at least to control them.

12. Accordingly, in our order dated 10.09.2018, we made following interim directions:-

4. To control the illegal sand mining, there must be an effective enforcement mechanism in place. Instead we see a complete lack of any sort of effective regulatory mechanism. The Petition was heard in the morning session and was kept in the afternoon session for the learned Additional Govt. Advocate to take instructions as we were given the standard explanation of movement of files from table to table. Now the Director Mines is present in the Court along with the Deputy Captain of Ports. We are informed by the learned Additional Govt. Advocate, on instructions, that the enforcement squad was created for Pernem, Bardez, Tiswadi, Bicholim, Sartari and Ponda Talukas on 22 August 2013, but it is non-functional. There is no functional boat. It is obvious that the State will not be able to curb the illegal sand mining if it does not have an enforcement mechanism in the form of Patrolling Squad. The State also has not set any help line or a complaint platform to receive any information regarding illegal sand mining. In such a state of affairs, how it will deter illegal sand mining is difficult to discern.

5. It is absolutely necessary that the State must put in place a regulatory mechanism to curb the illegal sand mining. In our earlier order, reproduced above with underlined emphasis, we

TRUE COPY

have referred to various conditions and stipulations imposed by the authorities themselves. The conditions seems to have remained on paper.

6. The learned Additional Govt. Advocate states that the Director of Mines & Geology is in process of creating the enforcement squads. He states that squads with same compositions as in communication dated 22 August 2013 will be set up. He states that a communication to that effect will be issued by tomorrow. Learned Additional Govt. Advocate states that the Director of Mines and Geology has requested the Captain of Ports and the Coastal Security Police, to provide services of functional boats. This letter is sent today, even though we had granted six weeks time. The Captain of Ports and the Coastal Security Police shall accordingly provide the functional boats as requested by the Director of Mines and Geology. All the three Authorities will report compliance by next date. We are informed that the sand mining season would commence from 1 October 2018. We expect that the regulatory mechanism in the form of enforcement squad with functional boats and complaint forum is established forthwith, to avoid any restraint order.

7. S.O. to 12 September 2018. To be listed under the caption "For Directions". On the next date, the Respondents will apprise the Court of the status of the progress in respect of the other directions issued."

13. In our order dated 12.09.2018, we noted the compliances which were reported to us, particularly in relation to the constitution of flying squads and their operations. Our order dated 12.09.2018, reads thus:-

“ Heard learned Counsel for the parties.

2. The learned Advocate General states that in compliance

TRUE COPY

with the order dated 10 September 2018, flying squad has been constituted. The flying squads which were constituted for Pernem, Bardez, Tiswadi, Bicholim, Sattari and Ponda Taluka vide order dated 22 August 2013 have been revived and letter has been issued on 10 September 2018. He states that the copy of the letter dated 10 September 2018 along with the composition of such flying squads is already placed before this Hon'ble Court. The learned Advocate General states that request is made to the Captain of Ports and the Superintendent of Police, Coastal security to provide services of functional boards by letter dated 10 September 2018. He states that the Captain of Ports has communicated that his department will provide services of functional boat in river Mandovi which can also be used in river Zuari. He has given the details of the boat and the contact person has also been given. As regards to the compliance by the SP, Coastal Security, the learned Advocate General states that the boats will be provided as and when required. A letter to that effect will be issued to the Director of Mines giving details of such boats and the operators/contact persons. Learned Advocate General states that such letter will be issued latest by Monday i.e. on 17 September 2018 after the formal approval of Director General of Police.

3. Learned Advocate General further states that in addition to the flying squads earlier mentioned, vide order issued yesterday the Director of Mines and Geology has constituted similar flying squads for Salcete, Sanguem, Quepem, Dhar-Bandora, Canacona and Mormugao Taluka. Learned Advocate General states that yesterday the Deputy Director, Mines and Geology has designated the officials from the Directorate of Mines and Geology on the Taluka wise flying squads and the list of such officers along with their telephone numbers is issued.

4. The learned Advocate General states that preliminary impact study, has been carried out and the report is submitted. He states that constitution of a committee for implementation

TRUE COPY

and monitoring and dedicated helpline number, the Government has approved the issue of dedicated helpline number and a letter is issued yesterday requesting to notify such helpline number. He assures that other issues of expert committees, a high level meeting will be held. The meeting will be held at the Chief Secretary level and the action taken will be appraised. We expect that the Helpline Number is set up and Committee meeting takes place at the earliest.

5. The learned Counsel for the petitioners has drawn our attention to the Environment Clearance, which is annexed to the petition and more particularly to the general and specific conditions specified therein. We note that since these are the conditions upon which power to issue licenses is given to the Authorities, the response of the State to each of these conditions as to when they will be complied, is necessary.

6. To enable the State to file an additional affidavit and to inform the status as above stand over to 19 September 2018.”

14. On 27.09.2018, 03.10.2018, 16.10.2018, 23.10.2018 and 31.10.2018, we made some orders which are relevant in the context of relief relating to the issue of environment clearance. Since, we are not addressing the said issue in this petition, we make no further reference to the said orders.

15. Finally, on 25.09.2019, the learned counsel for the parties assured this court that the parties, their advocates and government officials who are concerned with the issue relating to sand mining, whether legal or otherwise will meet on 4th October, 2019 at 5.00

TRUE COPY

p.m. in the office of the learned Advocate General, in an attempt to either sort out the issues or to at least to come out with some mechanism to prevent illegal sand mining or take remedial action, in the matter of illegal sand mining.

16. We were informed that more than two meetings took place in which, the parties attempted to formulate some agreed minutes, on the basis of which, the issue of prevention of illegal sand mining and remedial measures could perhaps be worked out. Drafts of minutes of the order were exchanged between the parties. Though there was broad agreement on most of the issues, there were differences in the modalities suggested. As such, the parties, were not in a position to present to this Court agreed minutes of the order. However, we are happy to note that at least on some broad aspects, there was consensus and therefore, we too, propose to take into consideration such minutes, in making our final order. On aspects where there was no consensus however, we propose to issue our own directions.

17. Before we do so, we would like to refer to the decision of the Hon'ble Supreme Court in the case of *State (NCT of Delhi) vs. Sanjay – (2014) 9 SCC 772*, in which, the Hon'ble Supreme Court, has considered the issue as to whether the provisions contained in the Mines and Minerals (Development and Regulation) Act, 1957

TRUE COPY

(MMDR Act) operate as a bar against prosecution of a person who has been charged with allegation which constituted offence under Section 379 and other provisions of the Indian Penal Code, 1860 (IPC). In other words, the issue which arose for consideration in the said case was whether the provisions of MMDR Act explicitly or impliedly exclude provisions of IPC when an act of the accused is an offence both under MMDR Act as well as the IPC. This judgment is relevant because the same arose in the context of rampant illegal mining of sand from river beds, which is, the issue with which we are concerned in the present public interest litigation.

18. In the context of illegal sand mining, the Hon'ble Supreme Court has made following relevant observations:-

“ 32. The policy and object of Mines and Minerals Act and Rules have a long history and are the result of an increasing awareness of the compelling need to restore the serious ecological imbalance and to stop the damages being caused to the nature. The Court cannot lose sight of the fact that adverse and destructive environmental impact of sand mining has been discussed in the UNEP Global Environmental Alert Service report. As per the contents of the report, lack of proper scientific methodology for river sand mining has led to indiscriminate sand mining, while weak governance and corruption have led to widespread illegal mining. While referring to the proposition in India, it was stated that Sand trading is a lucrative business, and there is evidence of illegal trading such as the case of the influential mafias in our Country.

TRUE COPY

33. The mining of aggregates in rivers has led to severe damage to river, including pollution and changes in levels of pH. Removing sediment from rivers causes the river to cut its channel through the bed of the valley floor, or channel incision, both upstream and downstream of the extraction site. This leads to coarsening of bed material and lateral channel instability. It can change the riverbed itself. The removal of more than 12 million tonnes of sand a year from the Vembanad Lake catchment in India has led to the lowering of the riverbed by 7 to 15 centimetres a year. Incision can also cause the alluvial aquifer to drain to a lower level, resulting in a loss of aquifer storage. It can also increase flood frequency and intensity by reducing flood regulation capacity. However, lowering the water table is most threatening to water supply exacerbating drought occurrence and severity as tributaries of major rivers dry up when sand mining reaches certain thresholds. Illegal sand mining also causes erosion. Damming and mining have reduced sediment delivery from rivers to many coastal areas, leading to accelerated beach erosion.

34. The report also dealt with the astonishing impact of sand mining on the economy. It states that the tourism may be affected through beach erosion. Fishing, both traditional and commercial – can be affected through destruction of benthic fauna. Agriculture could be affected through loss of agricultural land from river erosion and the lowering of the water table. The insurance sector is affected through exacerbation of the impact of extreme events such as floods, droughts and storm surges through decreased protection of beach fronts. The erosion of coastal areas and beaches affects houses and infrastructure. A decrease in bed load or channel shortening can cause downstream erosion including bank erosion and the undercutting or undermining of engineering structures such as bridges, side protection walls and structures for water supply.

TRUE COPY
TRUE COPY

35. Sand is often removed from beaches to build hotels, roads and other tourism-related infrastructure. In some locations, continued construction is likely to lead to an unsustainable situation and destruction of the main natural attraction for visitors – beaches themselves. Mining from, within or near a riverbed has a direct impact on the stream’s physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, instream roughness of the bed, flow velocity, discharge capacity, sediment transportation capacity, turbidity, temperature, etc. Alteration or modification of the above attributes may cause hazardous impact on ecological equilibrium of riverine regime. This may also cause adverse impact on instream biota and riparian habitats. This disturbance may also cause changes in channel configuration and flow-paths.”

19. The Hon'ble Supreme Court, has in paragraph 36 of *State vs. Sanjay (supra)*, has referred to the decision of the division bench of the Madras High Court, in the case of *M. Palanisamy v. The State of Tamil Nadu, (2012 (4) CTC 1)*, in which, Eqbal J., as His Lordship then was, was also the member of the Bench. In the said case, there was elaborate discussion on the object of restrictions put on illegal mining, transportation and storage of minerals including sand after consideration of various reports. The relevant paragraphs from the said judgment, which are quoted by the Hon'ble Apex Court read as follows:-

“ 21. In order to appreciate the issue involved in these Writ Petitions, we may have to look at the larger picture - the impact

TRUE COPY

of indiscriminate, uninterrupted sand quarrying on the already brittle ecological set up of ours. According to expert reports, for thousands of years, sand and gravel have been used in the construction of roads and buildings. Today, demand for sand and gravel continues to increase. Mining operators, instead of working in conjunction with cognizant resource agencies to ensure that sand mining is conducted in a responsible manner, are engaged in full-time profiteering. Excessive in-stream sand-and-gravel mining from river beds and like resources causes the degradation of rivers. In-stream mining lowers the stream bottom, which leads to bank erosion. Depletion of sand in the stream-bed and along coastal areas causes the deepening of rivers and estuaries and enlargement of river mouths and coastal inlets. It also leads to saline-water intrusion from the nearby sea. The effect of mining is compounded by the effect of sea level rise. Any volume of sand exported from stream-beds and coastal areas is a loss to the system. Excessive in-stream sand mining is a threat to bridges, river banks and nearby structures. Sand mining also affects the adjoining groundwater system and the uses that local people make of the river. Further, according to researches, in-stream sand mining results in the destruction of aquatic and riparian habitat through wholesale changes in the channel morphology. The ill effects include bed degradation, bed coarsening, lowered water tables near the stream-bed, and channel instability. These physical impacts cause degradation of riparian and aquatic biota and may lead to the undermining of bridges and other structures. Continued extraction of sand from river beds may also cause the entire stream-bed to degrade to the depth of excavation.

23. *The most important effects of in-stream sand mining on aquatic habitats are bed degradation and sedimentation, which can have substantial negative effects on aquatic life. The stability of sand-bed and gravel-bed streams depends on a delicate balance between stream flow, the sediments supplied from the*

TRUE COPY

watershed and the channel form. Mining-induced changes in sediment supply and channel form disrupt the channel and the habitat development processes. Furthermore, movement of unstable substrates results in downstream sedimentation of habitats. The affected distance depends on the intensity of mining, particles sizes, stream flows, and channel morphology.

24. Apart from threatening bridges, sand mining transforms the riverbeds into large and deep pits; as a result, the groundwater table drops leaving the drinking water wells on the embankments of these rivers dry. Bed degradation from in-stream mining lowers the elevation of stream flow and the floodplain water table, which in turn, can eliminate water table-dependent woody vegetation in riparian areas and decrease wetted periods in riparian wetlands. So far as locations close to the sea are concerned, saline water may intrude into the fresh waterbody.”

20. The Hon'ble Apex Court after detailed analysis of the provisions of MMDR Act and IPC, finally came to the conclusion that initiation of proceedings for commission of an offence under MMDR Act does not debar the police from taking action against persons for committing theft of sand and minerals under the provisions of the IPC and that of the Code of Criminal Procedure (Cr.P.C.). The Hon'ble Apex Court has observed that in a situation where a person without any lease or license or any authority enters into river and extracts sand, gravel and other minerals and remove or transport those minerals in a clandestine manner with an intent to remove dishonestly those minerals from the possession of the State, is liable to be punished for committing such

TRUE COPY

offence under Sections 378 and 379 IPC. The Hon'ble Apex Court has held that from a close reading of the provisions of MMDR Act and the offence defined under Section 378 IPC, it is manifest that the ingredients constituting the offence are different. The contravention of terms and conditions of mining lease or doing mining activity in violation of Section 4 of the MMDR Act is an offence punishable under Section 21 of the MMDR Act, whereas dishonestly removing sand, gravel and other minerals from the river, which is the property of the State, out of the State's possession without the consent, constitute an offence of theft. Hence, merely because initiation of proceeding for commission of an offence under the MMDR Act on the basis of complaint cannot and shall not debar the police from taking action against persons for committing theft of sand and minerals by exercising power under the Cr.P.C. And submit a report before the Magistrate for taking cognizance against such persons. In other words, in a case where there is a theft of sand and gravel from the government land, the police can register a case, investigate the same and submit a final report under Section 173 Cr.P.C. before Magistrate having jurisdiction for the purpose of taking cognizance as provided in Section 190(1)(d) Cr.P.C. The Hon'ble Supreme Court, has, in paragraph 73, finally held that after giving thoughtful consideration in the matter, in the light of the relevant provisions of the MMDR Act vis-a-vis the IPC or Cr.P.C., the Hon'ble Supreme Court was of the definite opinion that

TRUE COPY

the ingredients constituting the offence under the MMDR Act and the ingredients constituting the offence under the MMDR Act and the ingredients of dishonestly removing sand and gravel from the riverbeds without consent, which is the property of the State, is a distinct offence under the IPC. Hence, for the commission of offence under Section 378 IPC, on receipt of the police report, the Magistrate having jurisdiction can take cognizance of the said offence without awaiting the receipt of complaint that may be filed by the authorized officer for taking cognizance in respect of violation of various provisions of the MMDR Act. The contrary view taken by different High Courts was held to be unsustainable and the Magistrates were directed to proceed accordingly.

21. The aforesaid authoritative pronouncement of the Hon'ble Apex Court makes it quite clear that the State is the owner of minor minerals like sand, gravel, etc. found in the riverbeds or on the banks of the rivers and if any person without any lease or license or any authority enters into the river and extracts sand, gravel and other minerals and removes or transports these minerals in a clandestine manner without any permission or authorisation, with an intent to remove dishonestly those minerals from the possession of the State, such person is liable to be punished for committing such offence under Sections 378 and 379 IPC.

TRUE COPY

22. When we say that the State is the owner of the minor minerals like sand, gravel and other minerals in the riverbeds or on the banks of the rivers, we wish to clarify that the ownership of the State is to be construed in a special sense. This is because sand, gravel and other minerals found in the riverbeds or on the river banks are natural resources and in that sense, they are public property or national assets.

23. The State, as was observed in the case of *Centre for Public Interest Litigation vs. Union of India – (2012) 3 SCC 1*, is empowered to distribute natural resources. However, as they constitute public property/national asset, while distributing natural resources the State is bound to act in consonance with the principles of equality and public trust and ensure that no action is taken which may be detrimental to public interest. Like any other State action, constitutionalism must be reflected at every stage of the distribution of natural resources. In Article 39(b) of the Constitution it has been provided that the ownership and control of the material resources of the community should be so distributed so as to best subserve the common good, but no comprehensive legislation has been enacted to generally define natural resources and a framework for their protection. Of course, environment laws enacted by Parliament and State Legislatures deal with specific natural resources i.e. forest, air, water, coastal zones, etc.

TRUE COPY

24. In such matters, the Doctrine of Public Trust clearly applies as was explained by the Hon'ble Supreme Court in the case of *M.C. Mehta vs. Kamal Nath and others (1997) 1 SCC 388*. In this decision, the Hon'ble Apex Court records that this doctrine perhaps developed in the ancient Roman Empire. This doctrine was founded on the ideas that certain common properties such as rivers, seashore, forests and the air were held by Government in trusteeship for the free and unimpeded use of the general public.

25. The Hon'ble Supreme Court in *M.C. Mehta vs. Kamal Nath (supra)*, has explained that the public trust doctrine primarily rests on the principle that certain resources like air, sea, waters and the forests have such a great importance to the people as a whole that it would be wholly unjustified to make them a subject of private ownership. The said resources being a gift of nature, they should be made freely available to everyone irrespective of the status in life. The doctrine enjoins upon the Government to protect the resources for the enjoyment of the general public rather than to permit their use for private ownership or commercial purposes.

26. Finally, the Hon'ble Supreme Court made it clear that our legal system – based on English common law – includes the public trust doctrine as part of its jurisprudence. The State is the trustee of all

Y90 TRUE COPY

natural resources which are by nature meant for public use and enjoyment. Public at large is the beneficiary of the sea-shore, running waters, airs, forests and ecologically fragile lands. The State as a trustee is under a legal duty to protect the natural resources. These resources meant for public use cannot be converted into private ownership.

27. The aforesaid principle was reiterated in *Intellectuals Forum, Tirupathi vs State of A.P. & Ors – (2006) 3 SCC 549*, wherein the Hon'ble Supreme Court held that the responsibility of the State to protect the environment is now a well-accepted notion in all countries. It is this notion that, in international law, gave rise to the principle of "state responsibility" for pollution emanating within one's own territories. This responsibility is clearly enunciated in the United Nations Conference on the Human Environment, Stockholm 1972 (Stockholm Convention), to which India was a party. The relevant Clause of this Declaration in the present context is Paragraph 2, which states that the natural resources of the earth, including the air, water, land, flora and fauna and especially representative samples of natural ecosystems, must be safeguarded for the benefit of present and future generations through careful planning or management, as appropriate.

28. The reference to this Doctrine of Public Trust is necessary for two reasons in the context of large scale illegal mining of sand from the

TRUE COPY

riverbeds and river banks in the State of Goa. Firstly, such reference is necessary so that the State realizes that it is not some literal or absolute owner of all these natural resources like sand, gravel, etc. found in the riverbeds and banks of the rivers. The State, is a trustee in respect of these natural resources and therefore, it is the responsibility of the State to ensure that such natural resources are protected, inter alia, from theft and even robbery. It is the responsibility of the State to ensure that such natural resources are not in any illegal and unauthorized manner converted into private ownership and exploited for commerce. The second reason is that these natural resources like sand, gravel, etc. found in the riverbeds and banks of the rivers are to be found in ecologically sensitive and at times even fragile areas. Doctrine of Public Trust requires the State to undertake the responsibility to protect the environment as well. The protection of environment is now accepted as one of the necessary facets of Article 21 of the Constitution of India, which guarantees the right to life and not merely livelihood. Therefore, when there is rampant illegal and unauthorized sand mining for commercial purpose and there is no proportionate will to initiate action, if necessary, criminal action against the exploiters of these natural resources, clearly, there is infringement of the constitutional guarantees enshrined in Articles 14 and 21 of the Constitution of India. In such a situation, there is clearly a breach of the Public Trust Doctrine, which is now recognized

Y900 TRUE COPY

as a part of our Constitution through the dynamic interpretation of the provisions of Article 21 of the Constitution of India.

29. Just as the State, prosecutes thieves and robbers who steal and rob from private parties or their private properties, so also, the State must be equally, if not more, vigilant, when it comes to stealing or robbing of natural resources held in trust by the State. The attitude that something which belongs to all, belongs to none in particular, is required to be shunned and strict action is required to be taken against those who, with impunity, indulge in illegal mining of sand and gravel from the riverbeds and river banks, regardless of the damage which they cause to the environment and regardless of the financial loss which they cause to the State.

30. In the case of *Chenchu Rami Reddy and another v. Government of Andhra Pradesh and others- (1986) 3 SCC 391*, the Hon'ble Supreme Court was constrained to observe as follows:

“More often than not detriment to what belongs to 'many', collectively, does not cause pangs to 'any', for no one is personally hurt directly. That is why public officials and public-minded citizens entrusted with the case of 'public property' have to show exemplary vigilance.”

TRUE COPY



31. The aforesaid attitude, has unfortunately percolated in the State, when it comes to dealing with those, who, with impunity indulge in mining of sand and gravel from the riverbeds and river banks, solely for commercial exploitation. Therefore, it is high time, that serious criminal prosecutions are launched against those found in extracting, transporting and appropriating sand and gravel from the riverbeds and river banks, without valid permissions, leases and clearances as prescribed under the relevant legislations dealing with such matters.

32. From the material placed before us, we find that some action is indeed being taken against those who are indulging in illegal and unauthorized extraction of sand and gravel from the riverbeds and river banks. The action is mainly in the form of confiscation of canoes or trucks as well as the extracted sand and gravel. However, in the course of these proceedings, we were quite disturbed to note that in most cases, the trucks and canoes were released after imposing paltry fines. There were occasions where even the illegally extracted sand and gravel was being released to the exploiters, after imposition of some paltry fines. All this according to us, is quite illegal and will only further encourage illegal extraction of sand and gravel from the riverbeds and river banks. Such persons, only factor the fines and penalties into the final price and continue to profit in the illegal business of extraction of sand and gravel from the riverbeds and river banks.

TRUE COPY



33. Learned counsel for the petitioners have pointed out that the illegal sand mining mainly takes place in the following areas:

PONDA TALUKA (Mandovi River)

1. Candola
2. Savoi Verem
3. Volvoi

TISWADI TALUKA (Mandovi River and Cumbhajua Canal)

1. Cumbhajua
2. St Estevam
3. Corlim

BICHOLIM TALUKA (Mandovi River)

1. Amona
2. Navelim

PERNEM TALUKA (Tiracol and Chapora Rivers)

1. Tiracol
2. Querim
3. Paliem
4. Corgao
5. Porscodem
6. Pernem
7. Torxem

BARDEZ TALUKA (Mandovi and Chapora Rivers)

1. Chapora
2. Querim
3. Paliem
4. Corgao
5. Porscodem

TRUE COPY



6. Pernem
7. Torxem

BARDEZ TALUKA (Mandovi and Chapora Rivers)

1. Chapora
2. Colvale
3. Camurlim
4. Nadora
5. Pirna
6. Ozrim

SALCETE TALUKA (Zuari and Kushawati Rivers)

1. Loutolim
2. Curtorim
3. Guirdolim (Rivulet)
4. Chandor (Kushawati River)
5. Assolda

SANGUEM/QUEPEM TALUKAS (River Zuari)

1. Panchwadi
2. Sanvordem
3. Xelvona
4. Curchorem

34. Learned counsel for the petitioners have also pointed out that there are certain routes from where the illegally mined sand and gravel is transported. The same are as follows:

S. No.	Roads from where sand is transported	River	Taluka
1	Volvoi via Keri – Ponda Road	Mandovi	Ponda
2	Volvoi via Savoi Verem Marcela Road	Mandovi	Ponda

TRUE COPY

3	Betqui to Marcela Road	Mandovi	Ponca
4	Candola side under Amona Bridge to Marcela Road	Mandovi	Ponca
5	Amona side under Amona Bridge to Marcela Road and also Sakhali Road	Mandovi	Ponda
6	Virdi Bridge to Sakhali Road and also Marcela Road	Mandovi	Ponda
7	Govt College Candola – Gaundhali Bridge Junction	Kumbharjuva canal, Mandovi at Aakhada	Ponda
8	Kundaim Industrial Estate Junction	Mandovi	Ponca
9	Borim Bridge Circle before bridge	Mandovi	Ponda
10	Bridge – Candepar	Mhadai	Ponda
11	Banastarim Bridge (Corlim – Dhulape side)	Mandovi, Kumbharjuva canal	Tiswadi
12	Old Goa Church circle	Mandovi	Tiswadi
13	Junction of Mapusa – Bicholim – Pernem	Mandovi	Bardez
14	Bridge – Colvale – Dhargal	Chapora	Pernem
15	Bridge – Satarda	Terekhol	Pernem
16	Maina – Kudnem Junction	Mandovi	Bicholim
17	Ponda – Margao Road, Circle at Loutolim, near Old Borim Bridge	Zuari	Salcete
18	Ponda – Margao Road, Circle at Loutolim, near Old Borim Bridge	Zuari	Ponda
19	Sanvordem Circle, near Sanvordem – Curchorem bridge	Zuari	Sanguem
20	Ambedkar Chowk, Curchorem and	Zuari	Quepem

TRUE COPY



	Junction 220 m to the east on the road towards Assolda/ Chandor		
21	Assolda – Chandor – Tilamol junction at Assolda, near Kushawati Bridge from Assolda to Chandor	Zuari	Quepem
22	Margao – Curtorim – Macazana Road, Maina Market Junction, Near St Rita's Church, Maina	Zuari	Salcete
23	Margao – Curtorim – Macazana Road, junction 100 m to the east from St Anthony Chapel, Curtorim	Zuari	Salcete
24	Ramnagar Junction, Margao Housing Board to Chandor road	Zuari	Salcete

35. Learned counsel for the petitioners and intervenors submit that if there are directions to intensely patrol the aforesaid areas and routes, then, it is possible that there is some check to these rampant illegal sand mining and transportation.

36. Mr. Nigel da Costa Frias and Ms. Collasso are perhaps right in suggesting that such illegalities continue either with the active connivance of the authorities or at least on account of inaction on the part of the authorities despite knowledge of the magnitude of such illegal sand mining. Although, it would not be appropriate for us to make any sweeping observations on such issues, if, the position, as it stands, continues any further, some inferences, from proven

Y900 TRUE COPY



circumstances, will have to be drawn. For the present, we say no more on this subject.

37. After this matter was reserved for orders, Mr. Nigel Da Costa Frias placed on record order dated 12.12.2019 made by the National Green Tribunal (NGT) on the issue of illegal sand mining in river Chapora. He pointed out that certain directions have been issued by the NGT in relation to the illegal sand mining in river Chapora. The directions which we propose to issue relate to the issue of illegal sand mining in the entire State of Goa. Obviously therefore, the directions which we propose to issue will be in addition to the directions issued by the NGT in relation to the illegal sand mining in river Chapora.

38. For all the aforesaid reasons, we dispose of this petition by making the following order:-

a) We direct the State and its various departments to undertake regular patrolling through flying squads at all stretches of rivers. Such patrolling shall not be at any fixed time of the day but randomly during the day and during the night, so as to genuinely surprise those indulging in illegal sand mining and ensure the stoppage of such illegal sand mining.

TRUE COPY



b) The canoes and boats used for illegal extraction of the sand shall be seized by the flying squads and thereafter confiscated. The registration of such canoes/boats used for illegal sand mining shall be cancelled by the Captain of Ports. The canoes/boats operating without registration shall be dealt with as per notification dated 29.03.2016 issued by the Director of Mines and Geology and the circular dated 25.02.2019 issued by the Captain of Ports.

c) The State and its authorities, in the first instance, shall ensure that the illegally mined sand stacked on the river banks or on plots close to the river banks is put back into the river or used for the purpose of replenishment of the areas, where erosion has taken place on account of indiscriminate sand mining or other natural causes. The expenses for this will have to be initially borne by the State and its agencies. However, the State and its agencies, should invariably recover such expenses from those found involved in illegal sand mining at the site.

d) If, for some reason such restoration or replenishment as aforesaid is not feasible, the State, may use the confiscated sand, gravel and other material for public projects, after maintaining proper records and following due procedures. The maintenance of such records is absolutely necessary, as otherwise, there is a tendency for such

TRUE COPY
TRUE COPY



confiscated material to find its way into unauthorized markets, looking to the demand for this material, particularly from the real estate or construction industry.

e) The State should launch prosecution against those, found to be illegally extracting sand and other natural resources. For this purpose, the First Information Reports should be filed by invoking the appropriate provisions of the IPC and such prosecution should be pursued with all seriousness and taken to their logical conclusions. The State, must not, rest only with prosecution under the MMDR Act or the Goa Minor Mineral Concessions Rules, 1985, since, we find that most of these prosecutions, end up with levy of paltry penalties and fines upon those indulging in illegal extraction of sand and gravel from the riverbeds and river banks.

f) The areas which are quite notorious for illegal sand mining have been identified by the Director of Mines and Captain of Ports, who are the main agencies of the government involved in the detection of illegal mining and charged with the responsibility of preventing such illegal mining or taking remedial action in that regard. Such areas are referred to in paragraph 33 of this Judgment and Order. The State and its agencies must ensure that there is intensive patrolling in these areas, both by road as well as in the rivers themselves. We direct that

TRUE COPY

patrolling must be done at least thrice each day in these areas and police must make entries in this regard in the station diary in their respective police stations. The vigil at these areas will have to be kept mainly by the police authorities, who, upon detection of illegal sand mining must take immediate action, including by way of summoning flying squads constituted for the purpose of taking action in such matters.

g) The helpline numbers already constituted by the State and its agencies, in terms of our interim orders, must continue to remain operational, so that, any members of the public can report/complain about illegal sand mining. In addition, we direct that in the talukas of Ponda, Pernem and Bicholim where, there is rampant illegal sand mining the complaints regards illegal sand mining be entertained by the police with promptitude. No sooner such complaint is received, the police authorities will be duty bound to visit the site in question and if, there is any illegal sand mining in progress, the same, will have to be immediately halted and the flying squad will also have to be alerted of taking immediate action in the matter. The police authorities in these talukas to coordinate with the flying squads and other agencies which are enjoined in the task of taking action against illegal sand mining.

TRUE COPY



h) We direct that in addition to these helplines, members of the public be informed by appropriate publications through the Directorate of Information that complaints may be lodged by calling the emergency number 100. Upon receipt of such complaints, the police authorities of the concerned police station to immediately visit the site and alert the flying squad if any illegal sand mining is going on at the site.

i) We direct the State to provide the flying squads with dedicated boats for patrolling and site inspection with adequate staff. We also direct the Marine/Coastal Police to assist the flying squads to carry out regular patrolling and raids along the rivers whenever reports are received in the matter of illegal sand mining. We direct the State Government to make adequate arrangements in this regard. In particular, we direct that some dedicated boats be made available for patrolling the sensitive areas referred to in paragraph 33 of this Judgment and Order. All this exercise must be completed within three months from today.

j) The petitioners have pointed out certain routes on which illegal transportation of sand and gravel, again illegally mined, is carried out. These routes are referred to in paragraph 34 of this Judgment and Order. Accordingly, we direct the State, through its police machinery

TRUE COPY



as well as transport department to regularly patrol these areas and check the transport vehicles carrying sand to verify whether the same is backed by valid permissions and authorizations. If the transporters are unable to indicate the source from where such sand or gravel is mined and to produce necessary permissions/ authorizations for transportation, the police and transport authorities to take stern action, including but not restricted to confiscation of trucks and material therein. The police should also consider, in such cases, to launch prosecution under the relevant sections of the IPC as well as MMDR Act.

k) The State, through its Directorate of Information, is directed to publish in the local newspapers the helpline numbers, so that, the members of the public, are made aware of the same and there is prompt action, once, the helpline is accessed.

l) We direct the Director of Mines and Geology to forward the copy of this Order to the Village Panchayats, Mamlatdars and police stations for the purpose of effective implementation and enforcement.

m) We make absolute the interim orders made by us from time to time in the course of this petition in so far as they relate to the issue of illegal sand mining.

TRUE COPY



39. As indicated earlier, in this Judgment and Order we are not dealing with the aspect (B) as indicated in paragraph 3 of this Judgment and Order or relief in terms of prayer clause (BB) of the petition. Accordingly, we grant liberty to the petitioners to institute a fresh petition in respect of the said aspect or in respect of relief in terms of prayer clause (BB) of this petition. We however extend the operation of interim order regards this aspect, including in particular, the interim order dated 31.10.2018, as modified on 28.01.2019, for a period of six weeks from today.

40. The Rule is made absolute in the aforesaid terms. There shall be no order as to costs.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

ss

TRUE COPY

TRUE COPY

Reg. No. G-2/RNP/GOA/32/2018-20

RNI No. GOAENG/2002/6410

Panaji, 16th January, 2020 (Pausa 26, 1941)

SERIES I No. 42

OFFICIAL GAZETTE



GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

NOTE

There is an Extraordinary issue to the Official Gazette, Series I No. 41 dated 09-1-2020 as follows:—

(1) Extraordinary dated 15-1-2020 from pages 1273 to 1276 from Department of Finance (Revenue & Control Division), Notifications regarding GST.

INDEX

Department	Order/Notification/Corrigendum	Subject	Pages
1. Civil Supplies & Consumer Affairs Dir. & ex officio Jt. Secy.	Not.- DCS/EST/Stat.Post/ 2019-20/490	Creation of posts	1277
2. Education, Art & Culture Dir. & ex officio Jt. Secy.	Ord.- DAC/5/Admn/01/Approval HLEC/Final Strength/2018/6353	Creation of posts	1278
3. Industry Under Secretary	Not.- 10/7/2019-IND/27	Promotion of Beekeeping Industry Scheme.	1279
4. Information & Publicity Director	Ord.- DI/ADMN/AMR/2017-18/ /19-20/4135	Creation of posts	1282
5. Mines Dir. & ex officio Jt. Secy.	Ord.- DMG/MMDR/DMF/01/ /2015/11085	Authority for PWD to dispose of minor mineral found abandoned.	1283
6. Public Health Under Secretary	Corri.- 7/2/2017-I/PHD/104	—	1284

GOVERNMENT OF GOA

Department of Civil Supplies and Consumer Affairs

Order

DCS/EST/Stat.Post/2019-20/490

Sanction of the Government is hereby accorded for creation of the following posts as per the details shown below:-

Sr. No.	Designation of the post	Pay scale	No. of posts created
1	2	3	4
Non Ministerial (Non Lapsable) posts			
1.	Research Assistant	35400-112400 Level 6	01
2.	Statistical Assistant	29200- 92300 Level 5	01
3.	Investigator	25500- 81100 Level 4	02
Total			04

2. The expenditure on the creation of above post would be met from the Budget Head mentioned against the posts:

Suggestions are welcomed on e-mail: dir-gpps.goa@nic.in

1277

TRUE COPY

1. Research Assistant	}	3456—Civil Supplies;
2. Statistical assistant		00—;
3. Investigator		001—Direction and Administration; 01—Civil Supplies Department (NP); 01—Salaries.

3. This issues with the approval of the High Level Empowered Committee (H.L.E.C.) constituted with the approval of the Council of Ministers in the XXth meeting held on 08-11-2017 vide Order No. 1/1/2017-Addl. Secy (PER) dated 22-11-2017 issued by Department of Personnel.

4. Approval of the High Level Empowered Committee (H.L.E.C.) is conveyed vide letter No. 9/57/IDCO/2019-ARD/244 dated 17-07-2019 issued by the Department of Administrative Reforms, Secretariat.

5. The Directorate of Planning, Statistics & Evaluation vide their letter No. DPSE/I/ADMN/Creation/2019/2109 dated 31-12-2019, has conveyed creation of new statistical posts on Goa Common Statistical Cadre of Directorate of Planning, Statistics & Evaluation in the Department of Civil Supplies & Consumer Affairs, Panaji-Goa.

By order and in the name of the Governor of Goa.

Sagun R. Velip, Director & ex officio Joint Secretary (Civil Supplies & Consumer Affairs).

Panaji, 10th January, 2020.

◆◆◆◆◆
Department of Education, Art and Culture
Directorate of Art and Culture

Order

DAC/5/Admn/01/Approval HLEC/Final Strength/2018/6353

Sanction of the Government is hereby accorded for creation of the following posts as per the details shown below:-

Sr. No.	Designation of the post	Pay scale	No. of posts created
1	2	3	4
Non Ministerial (Non Lapsable) posts			
1.	Research Assistant	Level—6	01
2.	Investigator	Level—4	02
Total			03

2. The expenditure on the creation of posts would be met from the Budget Head mentioned against the posts:

Sr. No.	Designation of the post	No. of posts created	Budget Head
1	2	3	4
Non Ministerial (Non Lapsable) posts			
1.	Research Assistant	01	2205—Art & Culture;
2.	Investigator	02	001—Direction & Administration; 02—Direction (Plan); 01—Salaries.
Total		03	

3. This issues with the approval of the High Level Empowered Committee (H.L.E.C.) constituted with the approval of the Council of Ministers in the XXth meeting held on 08-11-2017 vide Order No. 1/1/2017-Addl. Secy (PER) dated 22-11-2017 issued by Department of Personnel.

4. Approval of the High Level Empowered Committee (H.L.E.C.) is conveyed vide letter No. 9/57/HLEC/2019-ARD/244 dated 17-07-2019 issued by the Department of Administrative Reforms, Secretariat.

By order and in the name of the Governor of Goa.

G.rudas P. Pilarnekar, Director & ex officio Joint Secretary (Art & Culture).

Panaji, 14th January, 2020.



Department of Industries

Notification

10/7/2019-IND/27

The Government of Goa is pleased to formulate a scheme called "Scheme for promotion of Beekeeping Industry in the State of Goa", to be implemented by the Goa Khadi and Village Industries Board (GKVIB), Panaji.

1. *Introduction:*

1.1 The Goa Khadi and Village Industries Board (GKVIB) has been implementing various schemes of the Khadi and Village Industries Commission (KVIC), Mumbai. Since its inception the GKVIB has financed more than 7000 units under Village Industries Sector in Goa.

1.2 It has been observed that Goa has one of the highest percentage forest cover in the country and therefore harbours immense potential to develop beekeeping activity as a commercial

business. The said industry can provide supplementary income to the people and also increase the agriculture production in the vicinity by around 30%. However, inspite of favourable environment, beekeeping as a viable economic activity has not picked up in the State. At present very few beekeepers are operating in the State and the activity is being undertaken more as a hobby than as commercial activity.

2. *Short title, commencement and duration:*

2.1 The scheme shall be called as "Scheme for promotion of beekeeping Industry".

2.2 The scheme shall come into force from the date of its publication in the Official Gazette and shall remain in force for five years.

3. *Objectives:*

3.1 The scheme envisages providing beehives to the trained beekeepers at subsidized rate, thereby cultivating entrepreneurship under beekeeping industry in the State. The beekeepers could thereafter be organized into a cluster and other facilities such as common packaging unit, skill development, technical knowhow, quality control and certification, processing of bye products such as bee wax etc. could be provided under cluster development schemes.

4. *Eligibility:*

4.1 Any person above 18 years of age who is a permanent resident of Goa and has undergone training in beekeeping industry from authorized institution shall be eligible for the scheme.

5. *Receipt of the applications:*

5.1 The KVIB-Goa shall be the implementing agency for the scheme.

- Application forms and necessary documents as desired by KVIB Goa from time to time shall be submitted to KVIB Goa.
- 5.2 The selection of the candidates shall be through public notice, sponsorship by the line departments or by sponsorship through voluntary organizations & self help groups. The format for the application form is at Annexure I.
- 5.3 A three member committee comprising of the following members shall be set up to scrutinize the application and formulate a training schedule:-
1. The Chief Executive Officer KVIB, Chairman.
 2. The State Director, KVIB, Member.
 3. Representative of the DITC, Member.
- 5.4 The committee shall also approve the agency from whom the beehives & other equipments shall be purchased by the applicant.
6. *Economics of the scheme.*
- 6.1 The applicants trained under beekeeping industry through an authorized institute shall be provided maximum 10 beehives each and other implements @ 10% of the cost of the equipments. The applicants belonging to SC/ST category shall be provided maximum 10 beehives each and other equipments @ 5% of the cost of the equipments.
- 6.2 The cost of the beehive shall not exceed Rs. 6000/- per beehive and the cost of implements per applicant shall not exceed Rs. 1000/-. In case the cost of the beehive/implements exceeds the stipulated limit the applicant shall have to bear the cost over and above Rs. 6000/- for beehive and Rs. 1000/- for other implements.
- 6.3 The beehives shall be designed for "Apis Cerana Indica" bees with 6 frames.
- 6.4 The beehives and other implements shall be purchased by the applicant only through the agencies approved by the appraisal committee.
- 6.5 The KVIB shall place the claim for subsidy with the DITC annually and shall submit the Utilization certificate every year.
- 6.6 The DITC shall make the necessary budget provision and place the requisite funds of subsidy with KVIB after obtaining Government approval.
7. *Financial implication of the scheme:*
- 7.1 The total budget outlay per year shall be as follows:-
- | | |
|--|--------------|
| 1. Cost of Beehives/equipments: | Rs. 60 lakhs |
| 2. Administrative expenses | |
| A. Engagement of two trained field assistants on contract basis (Rs. 25000/- for each field assistant per month) | Rs. 6 lakhs |
| B) Travelling/Transportation: | Rs. 2 lakhs |
| C) Training/publicity/advertisement/awareness camps | Rs. 7 lakhs |
| Total:- | Rs. 75 lakhs |
- 7.1 The administrative expenditure shall not exceed 20% of the total budget allocation.
- 7.2 Interchange of expenditure from one head to other of the administrative expenses shall be permitted.
- 7.3 The expenditure related to this scheme shall be debited to the following Budget Head under Demand No. 19:-
- 2851—Village and Small Industries;
 - 101—Industrial Estates;
 - 02—Subsidy scheme for Industrial/Investment Policy;
 - 33—Subsidies.

8. *Relaxation:*

8.1 The Government may relax any or all the conditions under this scheme.

9. *Interpretation:*

9.1 If any question arises, regarding interpretation of any clause, word, expression of this scheme, the decision shall lie with the Government, which shall be final and binding on all concerned.

10. *Removal of Difficulties:*

10.1 All issues relating to the eligibility, definition, operationalization, or issues on account of new situation arising due to certain circumstances, not envisaged at the time of formulation of this scheme would be resolved by the Government of Goa.

11. This issue with the concurrence of Finance (Exp.) Department vide their U. O. No. 1400070261 dated 27-12-2019.

By order and in the name of the Governor of Goa.

A. S. Mahatme, Under Secretary (Industries).

Pervorim, 7th January, 2020.

ANNEXURE I

Application form for scheme for promotion of Beekeeping Industry

1. Name of the applicant:- Shri/Smt/Kum
2. Name of the Father/Husband:
3. Address:-
4. Contact No.:
5. Aadhar Card No. (Please attach a copy of the aadhar card):-
6. Date of Birth:
7. Category(SC/ST/OBC/Minority/Handicapped/General)
(Pl attach copy of the relevant certificate)
8. No. of beehives required:
9. Cost of the beehives & implements:-
(Pl attach quotation from the dealers)
10. Whether any training in beekeeping industry availed:-
(Pl attach copy of the certificate)
11. Academic Qualification:
12. Details of the Bank account
 - A) Account Number:
 - B) Name of the Bank/Branch
 - C) IFSC code:-

TRUE COPY

TRUE COPY

Declaration

I hereby declare that all the statements made in the application are true and correct to the best of my knowledge and belief. In the event of any information being found incorrect, my application may be cancelled.

(Signature of the applicant)

(Sponsorship from the Institutions, if applicable)

The above application of Shri/Smt/Kum _____ is sponsored by _____ (Name of the Department/Institution).

(Authorised Signatory with seal)

◆◆◆

Department of Information and Publicity

Order

DI/ADMN/AMR/2017-18/19-20/4135

Sanction of the Government is hereby accorded for creation of the following posts as per the details shown below:

Sr. No.	Designation of the post	Pay scale	No. of posts created
1	2	3	4
Non Ministerial (Non Lapsable) posts			
1.	Investigator	Rs. 25500-81100 Level 4	01
Ministerial (Lapsable) Posts			
		-	-
Total			01

2. The expenditure on the creation of above posts would be met from the Budget Head mentioned against the posts:

1. Investigator: **Budget Head—Demand No. 56**
 2220—Information & Publicity;
 01—Films;
 001—Directions & Administration;
 01—Department of Information & Publicity (NP);
 01—Salaries.

3. As per the recommendation and approval of the High Level Empowered Committee (H.L.E.C.), the following posts shall stand abolished, upon superannuation/retirement of the incumbent or upon the post falling vacant (for whatever reasons),

Sr. No.	Designation of the post (Non Ministerial (Non Lapsable) posts)	Name of the Official holding the post	Remarks
-	-	-	-

Note: The existing strength of Drivers shall be continued, until further assessment of the vehicle fleet and requirement of the department, and any vacancies arising during the interim period shall not be filled up on regular basis.

4. This issues with the approval of the High Level Empowered Committee (H.L.E.C.) constituted with the approval of the Council of Ministers in the XXth meeting held on 8-11-2017 vide Order No. 1/1/2017-Addl. Secy (PER) dated 22-11-2017 issued by Department of Personnel.

5. Approval of the High Level Empowered Committee (H.L.E.C.) is conveyed vide letter No. 9/57/IDCO/2019-ARD/244 dated 17-07-2019 from Addl. Secretary (Admin. Reforms), Administrative Reforms Department, Secretariat, Porvorim.

6. This has the approval of the Government vide No. 1569/F dated 27-09-2019 obtained by Directorate of Planning, Statistics & Evaluation, Alto-Porvorim, Goa-403521 conveyed vide their letter No. DPSE/I/ADMN/CREATION/2019/2109 dated 31-12-2019.

7. The above post has been notified in the Official Gazette, Government of Goa in Series I No. 36 dated 5th December, 2019, Order No. DPSE/I/ADMN/Creation/2019/1954 dated 26-11-2019.

By order and in the name of the Governor of Goa.

Meghana Shetgaonkar, Director
(Information & Publicity).

Panaji, 14th January, 2020.

◆◆◆
Department of Mines

Directorate of Mines & Geology

Order

DMG/MMDR/DMF/01/2015/11065

In exercise of powers conferred under Rule 54 of the Goa Minor Mineral Concession Rules, 1985, the Government of Goa hereby authorizes, Public Works Department, Government of Goa to dispose of any minor mineral found abandoned at any public places and/or found during raids/surprise Inspections by Inspecting Authorities notified

under Goa Minor Mineral Concession Rules, 1985.

Public Works Department, Government of Goa is further authorized to dispose of the minor mineral found by any means referred above by handing over the same by proper measurement and report to any empanelled contractors of Public Works Departments and/or Goa State Infrastructure Development Corporation by devising a mechanism to ensure fairness in handing over the minor mineral.

Further, Public Works Department is also authorized to handover the minor mineral found by any means referred above by charging an amount of 60% of the amount of mineral notified in the Goa Schedule of Rates building works from time to time and get the said amount deposited in the budget head as mentioned herein below:—

Demand No. 83:

0853—Non Ferrous Mining & Metallurgical Industries;

00—;

102—Mineral Concession Fees & Royalties;

02—Royalty-Minor Minerals;

00—.

Public Works Department, Government of Goa may nominate one Officer for the District not below the rank of Executive Engineer from its Department to act as Nodal Officer to ensure lifting and disposal of minor mineral found by any means as referred above.

This order shall come into force from the date of notification in the Official Gazette. Government hereby validates all cases of minor mineral disposed in the manner referred above.

By order and in the name of the Governor of Goa.

Sd/- (Ashutosh Apte), Director & ex officio
Joint Secretary (Mines & Geology).

Panaji, 8th January, 2020.

Department of Public Health

Corrigendum

7/2/2017-I/PHD/104

- Read:- 1. Order No. 7/2/2017-I/PHD/(B)/1596 dated 28-06-2019.
2. Order No. 7/2/2017-I/PHD/(C)/1597 dated 28-06-2019.

In Government order read at preamble (1) read under Note No. 1 under Point No. 3 the following Note shall stand deleted.

"Note: 1. The existing strength of Drivers shall be continued, until further assessment of the vehicle fleet and requirement of the department,

and any vacancies arising during the interim period shall not be filled upon regular basis".

Similarly, the pay scales to the following posts indicated in above referred orders shall be substituted to read as under:

1. Deputy Director (Admn.) to be read as "Level 10" instead of "Level 11".
2. Pharmacist to read as "Level 5" instead of "Level 4".

By order and in the name of the Governor of Goa.

Swati A. Dalvi, Under Secretary (Health-II).

Porvorim, 14th January, 2020.

TRUE COPY

www.goaprintingpress.gov.in

Printed and Published by the Director, Printing & Stationery,
Government Printing Press,
Mahatma Gandhi Road, Panaji-Goa 403 001.

PRICE - Rs. 8.00

PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA—329/160—1/2020.

TRUE COPY

ORDER

Sub: Handing over of Sand confiscated by the Directorate of Mines & Geology to the Public Works Department to use in the public projects.

Ref. No:- 04/121/2023/Minor/Mines/1925. Date: 01/09/2023.

Directorate of Mines & Geology vide Notification dated 08.01.2020 published in the Official Gazette – Govt. Of Goa, Series I No. 42 dated 16.01.2020 has authorized the Public Works Department for the disposal of Minor Mineral found abandoned at any public places and / or found during raids / surprise Inspections by Inspecting Authorities notified under Goa Minor Mineral Concession Rules, 1985. Public Works Department, Government of Goa is further authorized to dispose of the minor mineral found by any means referred above by handing over the same by proper measurement and report to any empanelled contractors of Public Works Departments and / or Goa State Infrastructure Development Corporation by devising a mechanism to ensure fairness in handing over the minor mineral. Further, Public Works Department is also authorized to handover the minor mineral found by any means referred above by charging an amount of 60% of the amount of mineral notified in the Goa Schedule of Rates building works from time to time.

In this connection Executive Engineer, Works Division XIII, PWD, Mapusa and Executive Engineer, Works Division VI, PWD, Margao - Goa are hereby nominated as Nodal Officers for North Goa and South Goa District respectively. Nodal officers to ensure lifting of disposal of minor mineral found by any means as referred above. A copy of order is enclosed for reference.

Any 06/09/23

(Allan J. G. Pereira)
Chief Engineer (NH, R & B)
P. W. D

To,

- 1) The Executive Engineer,
Works Division XIII, PWD,
Mapusa – Goa.
- 2) The Executive Engineer,
Works Division VI, PWD,
Margao – Goa.

TRUE COPY

Copy to:-

1. The Principal Chief Engineer, PWD, Altinho, Panaji-Goa.
2. The Director, Directorate of Mines & Geology, Gr. Floor, IMB, Panaji – Goa.
3. The Collector (North Goa) Collectorate Bldg., Panaji, Goa.
4. The Collector (South Goa) Matanhy Saldanha Administrative Complex, Margao - Goa.
5. The Superintendent of Police (North), Porvorim, Goa.
6. The Superintendent of Police (South), Margao, Goa.
7. Concerned file.
8. Guard file.

74

66
ANNEXURE R4/6



Qualification of South Goa
Margao
Date: 20/09/24
Year: 2023
10/5

OFFICE OF THE SUPERINTENDENT OF POLICE
SOUTH GOA DISTRICT
MARGAO - GOA.

Phone No.: 0832-2732218, Fax No.: 0832-2733864, E-mail ID: sps-pol.goa@nic.in

No.SP/S-Goa/Reader/ 2760 /2024,

Dated: 20/09/2024

To,
The Deputy Collector,
South Goa, Margao.

Sub:- Regarding Illegal Sand Extraction/Transportation cases.
Ref:- Email dated 11.09.2024.

Sir,

With reference to the above, the required information regarding illegal sand extraction-transportation cases reported for the year-2020 to 2024 till date at the Police Stations in South District is enclosed herewith.

Yours faithfully,

Sunita Sawant
19/09/2024

(Sunita Sawant, GPS)
Superintendent of Police (South)
Margao - Goa.

TRUE COPY

Details of illegal sand extraction/transportation cases registered at Police Stations in South Goa District for the period from 2020 to 2024 (till date)

Sr. No	Police Station	Cr.No. & Sec. of Law	Details of offence	Date of C/sheet/ Disposal	Present status
	Year - 2020				
1.	Margao Town	15/2020 U/s 379 IPC and Sec. 21 of Mines and Minerals Development of Regulation Act 1957	That on 23/01/2020 at 06:40hrs Shri Punaji Parsekar, ASI MTTPS lodged his complaint on behalf of state to the effect that on 23/01/2020 at 05:30hrs at near Raviraj Hotel Khareband Margao, accused driver of Swaraj Mazda tempo bearing No. GA08U1635 namely Sanjay S/o Bassappa Harijan age 30yrs w/o c/o n/o Dharwad, Karnataka, committed theft of sand/minerals approx. 04mts w/Rs. 6000/- reportedly from the river without any lease or license form the competent authority and transported the said sand in clandestine Manner from the possession of the Sate Government () In this connection Margao Town PS Cr. No. 15/2020 U/s 379 and Sec.21 of Mines and Minerals Development and Regulation Act 1957 stands registered. Accused Sanjay s/o Bassappa Harijan, Age 30 yrs, R/o c/o Rocky Fernandes, Benaulim N/o Adishakti Colony Madhyehal Dharwad placed under arrest in this crime at 06:40 hrs. All Hon'ble S.C. Guidelines observed during arrest formalities. further investigation is in progress with PSI Gautam Salunke of MTTPS. After investigation case has been chargsheeted vide No 92/2020 Dated 15.06.2020 and same is pending trial in court vide CC no 148/S/2020/E. The case is charge sheeted on 15.06.2020 and Convicted.	15.06.2020	Convicted
2.	Maina Curtorim	06/2020 u/s 379 IPC & Sec 21 of Mines & Minerals Development & Regulation Act 1957	That on 15/01/2020 at 14:54hrs Shri. Sudesh Raut Dessai s/o Bhiku Raut Dessai, age 43 yrs, attached to Maina Curtorim police station lodged his complaint to the effect that on 15/01/2020 at 11:40 hrs near Assolda Bridge, cotta Chandor Salcete Goa the driver of TATA Tipper Truck No. GA-08-U-2254 namely Mr. Francisco Gomes s/o Jose Gomes, age-53 years, R/O H. NO. 234/A, Manora Raia Salcete Goa committed theft of sand / mineral of 07 meters worth Rs.12000/- approx. reportedly from the river without any lease or license from the competent Authority and transported the said sand in clandestine manner from the possession of the state Government. Accused Francisco Gomes s/o Jose Gomes, age-53 years, R/O H. NO. 234/A, Manora Raia Salcete Goa has been arrested on 15/01/2020 on 14:54 hrs. The case is charge sheeted on 11.02.2021 and Convicted.	11/02/2021	Convicted
3.	Maina Curtorim	07/2020 u/s 379 IPC & Sec 21 of Mines & Minerals Development & Regulation	That one 15/01/2020 at 18:14 hrs Shri Laxman Velip S/o Kuro Velip He 5743 .age 42 yrs , attached Maina Curtorim PS lodged his complainant on behalf state to the effect that on 15/01/2020 at 15:30 hrs near old Toll Naka Junction Borim Loutolim, Salcete Goa the accused	15.02.2020	C-Final summary Granted on

TRUE COPY

		Act 1957	driver of Tata tipper Truck no GA-09-U-1899 namely Mr. Abdul Rehman Haveri S/o Rajesab Haveri, age 41 yrs , R/o H.no 132, Ghanamorod Xeldem Quepem Goa committed theft of sand / mineral of 07 meters worth Rs.12000/- approx. reportedly from the river without any lease or license from the competent Authority and transported the said sand in clandestine manner from the possession of the state Government. Accused person Mr. Abdul Rehman Haveri S/o Rajesab Haveri, age 32 yrs, R/o H.no 132, Ghanamorod Xeldem Quepem Goa has been arrested on 15/01/2020 at 18.14 yrs. The case is finalized as C Final on 15.02.2020.		15/02/2020
4.	Maina Curtorim	09/2020 u/s 379 IPC & sec. 4(1)(IA) r/w 21 of Mines & Minerals Developments & Regulation Act 1957	That on 16/01/2020 at 18.47 hrs, Shri Prataprao Gaunker, Mamlatdar of Salcete, Margao Goa, lodged his complaint on behalf of state to the effect that prior to 09.30 hrs of 16/01/2020 at Sonxem Curtorim, Salcete Goa accused person namely Mr. Clemente Fernandes, r/o Sonxem Curtorim, Salcete Goa, used suction pump and canoe and illegally extracted mineral i.e river sand from the river thereby committed theft of sand and stacked the mineral i.e river sand of about 15 cubic meters at the bank of river Zuari w/Rs. 25,000/- to 30,000/- approx. without permission from competent Authority. Accused Clemente Fernandes s/o Minguel Ferrandes, age 46yrs, r/o h.no. 1452, Olando Sonxem, Curtorim Salcete Goa and 2) Mukund Parab s/o Rammath Parab, age 40yrs, r/o h.no. 1461/A, Olando Sonxem, Curtorim Salcete Goa has been arrested on 16/01/2020 at 21.43 hrs. The case is charge sheeted on 02.02.2021 and Pending Trial.	02/02/2021	Pending Trial
5.	Maina Curtorim	11/2020 u/s 379 IPC & sec 21 of Mines & Minerals Development & Regulation Act 1957	That on 17.01.2020 at 15.38 hrs. upon state complaint of Shri. Ronit s/o Rajendra Naik, PC B.No.7583, age- 26 years, attached to Maina Curtorim Police Station to the effect that on 17.01.2020 at 12.15 hrs near uzro Junction Camurlim Salcete Goa the driver of TATA Tipper Truck No. GA 05 T 1157 namely Mr. Babu Pawar s/o Shankar Pawar, age- 40years, R/o c/o Gautam Nepali, Pratapnagar, Usgao Tisk, Ponda Goa native Laminath N.P. Chawl, Indiranagar, JP Road Andheri (E) committed theft of sand/mineral of 07 meters worth Rs.12,000/- approx. reportedly from the river without any lease or licence from the Competent Authority and transported the said sand in clandestine Manner from the possession of the state Government. Accused Mr. Babu Pawar s/o Shankar Pawar, age- 40years, R/o c/o Gautam Nepali, Pratapnagar, Usgao Tisk, Ponda Goa native Laminath N.P. Chawl, Indiranagar, JP Road Andheri (E) has been arrested on 17.01.2020 at 15.38hrs and released on bail at 23.54 hrs. The case is charge sheeted on 12.04.2021 and Pending Trial.	12/04/2021	Pending Trial
6.	Maina Curtorim	17/2020 U/S 379 IPC & Sec 21 Mines & Minerals Development & Regulation	That on 11/02/2020 at 13.08 hrs registered offence upon the complaint of Shri. Ronit Naik, PC 7583 of Maina Curtorim PS on behalf of state to the effect that on 11/02/2020 at 11.15 hrs at near PhC Loutolim, Loutolim Salcete Goa accused driver of Tata tipper truck bearing Reg No. GA-08-	22/06/2020	Acquitted

76

TRUE COPY

	Act 1957	U-4609 namely Caetano Dias s/o Agustinho Dias, age 46 yrs, r/o H.No. 535, Murida, Fatorda Margao Salcete Goa committed theft of sand/mineral of about 05 m ³ worth Rs. 12,000/- approx. reportedly from the river without any lease or licence from the Competent Authority and transported the said sand in clandestine manner. Accused person namely Caetano Dias s/o Agustinho Dias, age 46 yrs, r/o H.No. 535, Murida, Fatorda Margao Salcete Goa arrested at 13.10 hrs and released on bail at 18.08 hrs. The case is charge sheeted on 22.06.2020 and Acquitted.		
7.	Maina Curtorim 129/2020 u/s 379 IPC & Sec. 4 r/w 21 of Mines & Minerals Development & Regulation Act 1957	That on 14/08/2020 at 22.03 hrs on behalf of state complaint of Shri. Mahesh S. Velip, PSI attached to Maina Curtorim Police Station, to the effect that on 14/08/2020 prior to 18.30 hrs at bank of Zuari river at under Borrim bridge, Loutolim Salcete Goa. Accused persons namely 1) Mr. Annappa s/o Nagraj Gaonkar, age 38 yrs, R/o H.No. 93/4, Morod, Comba Cuncoolim, Salcete Goa being the driver of Tipper Truck No. GA-09-U-1772 and 2) Ramesh Kharvat s/o Sahu Kharvat, age 43 yrs, r/o H.No. 328, Mulgao Bicholim presently 430/F Tankawado Velim being the driver of the Tipper Truck No. GA-09-U-0689 AND JCB No GA-09-A-5527 driver namely Mr. Suresh Lamani s/o Gojiappa Lamani, r/o H.No.67/A, Holy Cross, Boilapar, South Goa n/o Mugaloli Negalkor, Karnataka with their common intention committed theft of sand/mineral approximately 10 meters worth Rs.16,500/- approx. reportedly from the river without any lease or licence from the Competent Authority and thereafter transporting the said sand in clandestine Manner. The accused persons namely 1) Mr. Annappa s/o Nagraj Gaonkar, age 38 yrs, R/o H.No. 93/4, Morod, Comba Cuncoolim, Salcete Goa and 2) Ramesh Kharvat s/o Sahu Kharvat, age 43 yrs, r/o H.No. 328, Mulgao Bicholim presently 430/F Tankawado Velim are arrested on 14.08.2020 at 22.10 hrs and released on Bail on same day at 23.27 hrs. The case is charge sheeted on 06.03.2021 and Pending Trial.	06/03/2021	Pending Trial
8.	Maina Curtorim 148/2020 u/s 379 r/w 34 IPC & Sec.4 r/w 21 of Mines & Minerals Development & Regulation Act.1957	That on 28/10/2020 at 04.20 hrs upon the complaint of Shri. Shidesh Pagi, PC-7485 attached to Maina Curtorim Police Station on behalf of state, to the effect that on 28/10/2020 prior to 00.50 hrs at Muxim Macazana salcete Goa, Accused persons namely 1) Mr. Anthony Hilario s/o Jose Hilario, age-33 yrs r/o H.no 704,Eclate Curtorim Salcete Goa, 2) Mr. Rosario Hilario s/o Custodio Hilario, age 36 yrs r/o H.no 696, Eklate Curtorim Salcete Goa and 3) Mr. Amar kulal s/o anil kulal, age 30 yrs r/o Flat G-2 Ambika Garden Davorlim Salcete Goa with their common intention committed theft of sand/mineral approximately 05 meters worth Rs 10,000/- approx. reportedly from the river without any lease or licence from the competent Authority and thereafter transporting the said sand in clandestine manner. Accused persons namely 1) Mr. Anthony Hilario s/o Jose Hilario, age-33 yrs r/o H.no 704,Eclate Curtorim Salcete Goa, 2) Mr. Rosario Hilario s/o	17/06/2021	Pending Trial

			Custodio Hilario, age 36 yrs r/o H.no 696, Eklate Curtorim Salcete Goa and 3) Mr. Amr kulal s/o amil kulal, age 30 yrs r/o Flat G-2 Amblika Garden Davvorlim Salcete Goa has been arrested on 28.10.2020 at 05.33 hrs. The case is charge sheeted on 17.06.2021 and Pending Trial.		
9.	Maina Curtorim	165/2020 u/s 379 r/w 34 IPC & Sec. 4 r/w 21 of Mines & Minerals Development & Regulation Act 1957	That on 07/12/2020 at 23:26 hrs registered upon the complaint of Mrs. Mary Ann Carvalho, Asst Geologist, Directorate of mines & Geology, Ground floor, Institute of Menezes Braganza Panaji Goa, to the effect that on 07.12.2020 prior to 17.15hrs at site located at approx. 1-1.5km from our lady of Carmel Chapel Maina Curtorim Salcete Goa some unknown persons with their common intension committed theft of sand/mineral approximately 1042.5m ³ worth Rs. 13,55,250/- approx. reportedly from the river without any lease or licence from the Competent Authority using 06 canoes and other material. 06 canoes, 02 sanction pumps & 1042.5m ³ approx. sand has been seized by Mines & Minerals Dept. alongwith Police Team. Accused Mr. Rui Menezes s/o Francisco Menezes, age-44 yrs, r/o H.No.1368, Corje, Curtorim, Salcete-Goa. The case is charge sheeted on 02.03.2022 and Pending Trial.	02/03/2022	Pending Trial
10.	Maina Curtorim	170/2020 u/s 379 IPC & Sec. 21 of Mines & Minerals Development & Regulation Act 1957	That on 27.12.2020 at 15:23 hrs registered upon the state complaint of Shri. Prashant Bhagat attached to Maina Curtorim Police Station, to the effect that on 27.12.2020 at 14.05hrs at Nr. Raicho Ambo, Raia Salcete Goa Accused persons namely Shankar Lamani s/o Pandappa Lamani, age-31 yrs, r/o. c/o Gajanan Parkar Nehru Park Kalshom Kudal, Maharashtra n/o Kalkuti Tandatq Soundatti Parasgad Bailumoll, Saurdati Belgaum, Karnataka the driver of Tata Tipper Truck No.MH-07-AJ-6348 committed theft of sand/mineral of 7 meters worth Rs. 12,000/- approx. reportedly from the river without any lease or licence from the Competent Authority and transported the said in clandestine manner from the possession of the State Government. Accused person namely Shankar Lamani s/o Pandappa Lamani, age-31 yrs, r/o. c/o Gajanan Parkar Nehru Park Kalshom Kudal, Maharashtra n/o Kalkuti Tandatq Soundatti Parasgad Bailumoll, Saurdati Belgaum, Karnataka has been arrested on 27.12.2020 at 15.23 hrs. The case is charge sheeted on 02.08.2021 and Acquitted.	02/08/2021	Acquitted
11.	Fatorda	Cr.No. 147/2020 u/s 379 IPC & u/sec 4 r/w 21 of mines and minerals development & Regulations Act 1957	That on 27/12/2020 at 12:32 hrs registered an offence, upon the state complaint of shri Shayam Dessai, ASI, major in age attached to Traffic cell Margao to the effect that on 27/12/2020 at 06.10 hrs near Munj vilar junction Fatorda the accused person namely Mr. Ashok s/o Hanamantb Walikar age 40 yrs r/o Kudal n/o A/P Chiktabevanor TQ INDI Dist. Bijapur Karnataka who is the driver of goods carrier vehicle bearing registration No. MH-08-W-8116 for his gains committed theft of public property by loading illegally extracted minor minerals/sand from unknown source causing the loss to the government extractor approximately 66 n.aa.s sand worth	12/03/2021	Pending Trial

			Rs. 14000/- in his goods carrier vehicle bearing registration no MH08 W 8116 in clandestine manner without permission from concerned authorities. During the course of investigation accused person namely Ganesh Dicholkar, r/o H.No. 47, Sutarwadi, Amberi, Malvan, Sindhudurg, Maharashtra arrested on 28/12/2020. After Completion of investigation, case is chargesheeted and same is pending trial before Hon'ble Court. The case is charge sheeted on 12.03.2021 and Pending Trial.		
12.	Fatorda	Cr.No.148/2020 u/s 379 IPC & u/sec 4 r/w 21 of mines and minerals development & Regulations Act 1957	- That on 27/12/2020 at 12.32 hrs registered an offence, upon the state complaint of shri Shyam Dessai, ASI major in age attached to Traffic cell Margao to the effect that on 27/12/2020 at 06.10 hrs near munj vihar junction Fatorda the accused person namely Yeshawanth Nayak s/o Subbanna age 36 yrs, r/o Quepem n/o A/P Chalami LT TQ Muddebhil Dist. Bijapur Karnataka who is the driver of goods carrier vehicle bearing registration no. GA09 U 3413 for his gains committed theft of public property by loading illegally extracted minor minerals/sand from unknown source causing the loss to the government tractor approximately 06 mtrs sand worth Rs. 14000/- in his goods carrier vehicle bearing registration no GA-09-U-3413 in clandestine manner without permission from concerned authorities. During the course of investigation, accused person namely Nagarjun Hangal, r/o-c/o Cristalina Shantinagar, Margao Goa, n/o Post-Choudalli, Mungod Uttar Kannada, Karnataka arrested on 28/12/2020. After Completion of investigation, case is chargesheeted and same is pending trial before Hon'ble Court. The case is charge sheeted on 01.07.2021 and Pending Trial.	01/07/2021	Pending Trial
13.	Quepem PS	Cr.No. 05/20 u/s 379 IPC & Sec. 38 r/w 62(2) of Goa Daman & Diu Minor Mineral Concession Rule, 1985, dt. 15.01.2020	Quepem PS Cr.No.05/2020 U/s 379 IPC & Sec. 38 r/w 62(2) of Goa Daman & Diu Minor Mineral Concession Rules 1985, dt.15.01.2020 That on 15.01.2020 at 09.20 hrs. an offence vide Quepem PS Cr.No. 05/2020 u/s 379 IPC & Sec. 38 r/w 62(2) of Goa Daman & Diu Minor Mineral Concession Rules 1985 stands registered upon the complaint of Shri Gururaj s/o KashinathMainkar, age- 34 yrs., PC-6749 attached to Robot-70 of Quepem Police Station to the effect that on 15.01.2020 at about 04.50 hrs. atTilamol, Quepem Goa accused person driver of Eicher Tipper Truck bearing No. GA-08/U-4075 namely Harichandra s/o SonappaNayak, age-57 yrs., r/o Chavadi, Canacona native of Hangal, Hubli, Karnataka committed theft of river sand i.e. minor mineral w/Rs. 20,000/- from Kushavati river Assolda and further transported the said river sand without any valid transit pass. The case has been charge sheeted on 01/02/2020 and Acquitted.	01.02.2020	Acquitted on 17.07.2023
14.	Curchorem	01/2020 U/s 379 IPC & Sec.38 & 62 (2) of Goa	That on 09/01/2020 at 12.06 hrs registered an offence vide Curchorem P.S 01/2020 u/s 379 IPC & Sec.38 & 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985 upon the state	24/01/2020	Pending Trial.

TRUE COPY

TRUE COPY

	Daman and Diu Minor Minerals Concession rule 1985	complaint of shri Yaman s/o Ramesh Shekhar age 28 P.C.B.No.8240 attached to Curchorem Police Station to the effect that on 09/01/20 at 08.00 hrs at Capxem, Sanvordem accused person namely Md. Sreer Ali s/o Md. Jalal Ansari age 29 yrs R/o Anandwadi, Sanvordem Sanguem Goa N/o Latehar, Bakumath, Jharkhand committed theft of river sand i.e minor mineral and further transported the said river sand with the help of Tipper truck No.GA-09-U-3588 without any valid transit pass W/Rs 20,000/-. Further accused Mohammad Sreer Ali s/op Md. Jalal Ansari age 29 yrs R/o Anandwadi, Sanvordem Sanguem Goa N/o Latehar, Bakumath, Jharkhand is arrested on 09/01/2020 at 12.13 hrs and later released on same day by JMFC Court Sanguem at 18.10 hrs. The case has been charge sheeted on 24/01/2020 and Pending trial.		
15.	Curchorem 02/2020 U/s 379 IPC & Sec.38 & 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985	That on 13/01/2020 at 11.03 hrs registered an offence vide Curchorem P.S 02/2020 u/s 379 IPC & Sec.38 & 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985 upon the state complaint of shri Yaman s/o Ramesh Shekhar age 28 P.C.B.No.8240 attached to Curchorem Police Station to the effect that on 13/01/2020 at 08.30 hrs Capxem, Sanvordem accused person namely Mr.Babu s/o Shankar Rathod age 41 yrs R/o c/o Altaf Near Damodar Collage GUDI Paroda, N/o Bijapur, Karnataka committed theft of river sand i.e minor mineral and further transported the said river sand with the help of Tipper truck No. GA02-T-3880 without any valid transit pass W/Rs 20,000/-.Further accused Mr.Babu s/o Shankar Rathod age 41 yrs R/o c/o Altaf Near Damodar Collage Gudi Paroda, N/o Bijapur, Karnataka is arrested on 13/01/2020 at 11.21 hrs and later released on same day by JMFC Court Sanguem at 18.55 hrs. The case has been charge sheeted on 07/02/2020 and Convicted.	07/02/2020	Convicted
16.	Curchorem 21/2020 U/s 379 IPC & Sec.38 & 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985	That on 29/02/2020 at 10.17 hrs registered an offence vide Curchorem P.S 21/2020 u/s 379 IPC & Sec.38 & 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985 upon the state complaint of shri Shrikant s/o Narayan Lad PC-5752 attached to Curchorem Police Station to the effect that on 21/02/20 at 07.00 hrs at near Village Panchayat, Sanvordem accused person namely Simon s/o Alex Sequeira age 46 R/o Valkini, Colony, Sanguem, Goa committed theft of 07 Meter river sand i.e minor mineral and further transported the said river sand with the help of Tipper truck No.GA-09-U-4633 without any valid transit pass W/Rs 15,000/-. Further accused Simon s/o Alex Sequeira age 46 R/o Valkini, Colony, Sanguem, Goa is arrested at 29/02/2019 at 10.17 hrs. The case has been charge sheeted on 07/05/2020 and Convicted.	07/05/2020	Convicted
17.	Curchorem 104/2020 U/s 447, 379, IPC and Sec 38 r/w 62(2) of Goa Daman and Diu Minor Minerals Concession rule 1985	That on 14/08/2020 at 09.01 hrs registered an offence upon the complaint of Shri Miney Dias s/o Miney Dias R/o Margao, Goa to the effect that on 08/08/2020 at TNK in the property bearing survey No.85/2, 85/3, 85/4, 85/5 and 36/13, of sanvordem, sanguem taluka unknown accused person committed an offence under section 447, 379, IPC and section 38 read with rule 62(2) of the Daman and Diu Minor Minerals Concession Rule 1985. The case is pending trial.	05/12/2020	Pending Trial.

TRUE COPY

		mineral Concession Rule 1985	person criminally trespassed into the landed property of the complainant and illegally extracted the sand from Zuari riverbed which flowing along to the above above mentioned Property of the complainant and committed theft of said extracted sand by way of transporting through trucks. Further accused person Mohammad Rafiq s/o Amin Mulla age 39 R/o H.No.Patrabandh, Cuncolim Salcete, Goa. 2) Mr. Conceicao s/o Rosario Fernandes age 35 R/o H.No.210, Fatorpa, Cuncolim, Salcete arrested on 14/08/20 at 10.48 hrs & released on bail on same day at 13.41 hrs The case has been charge sheeted on 15/12/2020 and Pending trial.		
18.	Canacona PS	Cr.no 181/2020 u/s 379 IPC & sec 21 of mine and minerals development act 1957 & Sec 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985.	That on 28.12.2020 at 14.23 hrs registered Canacona PS Cr.no 181/2020 u/s 379 IPC & sec 21 of mine and minerals development act 1957 & Sec 62 (2) of Goa Daman and Diu Minor Minerals Concession rule 1985 Upon the complaint of Shri Gopinath B Salaskar, HC 3590 C/O Traffic Cell Canacona Goa to the effect that on 28.12.2020 at 09.45 hrs at Nagerem Canacona Goa, Near Highway Over Bridge Canacona Goa accused person namely Shri. Gopalappa S/o Gangappa Lamani r/o Sheller Chaudi Canacona Goa driver of vehicle make Tata 709 Bearing No. GA 08 U 9393 was caught red handed at Nagerem Canacona containing 04 meter illegal extracted sand from Amona Banastari and same was transported in clandestine manner without any lease or license from the competent authority. Accused person is arrested at 14.23 hrs and kept in P.S Lockup. I.O HC 6543 Dilip Velip. The case has been charge sheeted on 25/12/2021 and Acquitted.	25.12.2021	Acquitted
19.	Ponda	CR.NO.09/2020 u/s 379 IPC And sec 21 Mines and Minerals Development and Regulation act 1957	That on 14/01/2020 at 12.10hrs, complainant Shri. Rohan Nageshkar Psi of Ponda Police station lodge his state complaint to the effect that on 14/01/2020 between 09.30hrs at Bethoda Junction Bethoda Ponda Goa accused person namely Imansab Hawaldar s/o Rehman Sab age 31yrs, occ- Drivers r/o c/o Jagdish Near Macca Masjid Birla Vasco committed theft of Sand/Mineral of 8 Mtrs W/Rs. 8600/- from river without ay lease or License from the competent authority and transported the same in clandestine manner from the possession of state government. The case is charge sheeted on 09.02.2024 and Pending Trial	09/02/20	Pending trial
20.	Ponda	CR.NO.115/20 u/s 379 IPC and section 62(2) of Goa Daman and Diu Minor Mineral concession Rule 1983	That on 10/05/220 at 20.50hrs, complainant Shri. Ajit Umarey Psi of Ponda Police Station, lodge his complaint to the effect that on 10/05/20 at prior to 19.00hrs at Near Matyewada Borim Ponda Goa, accused person namely Amog s/o Prakash Naik age 34yrs r/o H.No.139, Talapwada, Borim Ponda goa illegally extracted the sand by using Canoe/Boat. The said canoe/boat used for commission of crime. The case is charge sheeted on 31.12.2024 and Pending Trial	31/12/20	Pending trial

TRUE COPY

Ponda	CR.NO.140/20 u/s 379 IPC and Sec. 21 Mines and Minerals(Development and Regulation) Act 1957	That on 11/06/20 at 12.15hrs, Miss. Pooja Shirodkar Assistant Geologist Directorate of Mines and Geology Institute Menezes Braganza Panaji Goa. Lodge his complaint to the effect that on 08/06/20 TNK at Digas Panchwadi Ponda Goa. unknown person committed theft of sand of W/Rs.9,300/- from Zuari river without valid licence from the Government of Goa. During the course of investigation accused person namely Kojir s/o Ramnath Naik age 36yrs r/o H.No.D5, Digas Panchwadi Shrioda Ponda Goa arrested and kept in PS Lockup. The case has been charge sheeted on 15/09/2020 and the same is pending trial.	15/09/20	Pending trial
22. Ponda	CR.NO. 239/20 u/s 379 IPC and Sec:21 of Mines and Minerals Development and Regulation act 1957	That on 11/12/20 at 19.55hrs, complainant Shri. SudhirMandrekar Inspecting officer Assistant Geologist Director of Mines and Geology, Institute Menezes Braganza Panaji Goa, lodge his complaint to the effect that on 11/12/20 prior to 10.30hrs at SavoiverembetkiPonda Goa, accused Namely Kamlaktant s/o TukaramNaik age 45yrs occ. Driver r/o H.No. 120, KangwaisavoiveremPondaGoa who is the driver cum owner of truck No. Ga05/T/0154 caught red handed while taking away sand/ mineral of 4m ³ x Rs.1000/m ³ all W/Rs. 4000/- extracted from the Mandovi river without any lease or license from the competent authority The case has been charge sheeted on 20/12/2020 and the same is pending trial.	20/12/20	Pending trial
23. Ponda	CR.No.241/20 u/s 379 IPC and Sec: 21 of Mines and Minerals Development and Regulation act 1957	That on 16/12/20 at 22.14hrs, Complainant Shri. Vinod s/o Kushalisalunke ASI of Ponda Police station, lodge his complaint to the effect that on prior to 10.30hrs of 16/12/20 at under the bridge of Khandola at Zaidwada and riverMandovi some unknown accused person illegally extracted river sand/Mineral of about 107m ³ from the mandavi river @ Rs. 1000/m ³ all w/Rs. 1,07,000/- and stacked the same without ant lease or license from the competent authority The case has been finalized as A final on 28.02.2022.	28/02/22	A Final
24. Ponda	CR.No.244/20 u/s 379 IPC and Sec: 21 of Mines and Minerals Development and Regulation act 1957	That on 22/12/20 at 07.00hrs. Complainant: Aditya s/o Rama Velip, PSI Ponda Police Station lodge his complaint to the effect that on 22/12/2020 prior to 03:30 hrs at Zaidwadakhandola Marcel Ponda Goa. Unknown accused person illegally extracted river sand/mineral at about 32 meters from the Mandovi river @ 1000/meter all worth of Rs. 32000/- and stacked the same without any lease or license from the competent authority. The case has been finalized as A final on 24.02.2022.	24/02/22	A Final
25. Ponda	Cr. No.246/2020 U/s 279, 379, R/w 34 IPC and sec. 21 of Mines and Minerals Development and Regulation Act 1957 and	That on 27/12/2020 at 17:20 hrs. complainantShri. Sandeep S/o Suresh Khajankar. HC-5685 lodged his complaint on behalf of State to the effect that prior to 07.41 hrs of 27/12/2020 at Apewal, Volvoi, Kerl, Ponda, accused person No.1 namely Pramod Arjun Morje, Age-55 yrs, R/o H.No.243, Retiwada, VolvoiPonda illegally extracted river sand/mineral of about 28m ³ from the Mandovi river @ Rs.1000/m ³ all worth Rs. 28,000/- and stacked the same without any lease or	20/02/22	Pending trial

82

TRUE COPY

TRUE COPY

		section 62(2) of Goa Minor Minerals concession rule 1985	license from the competent authority, further accused person No.2. namely Mr. Benny S/o Benjamin r/s age-56 yrs, R/o H.No.08, DramapurMargao. Driver cum owner of the truck bearing No GA-09-U-2899 and accused person No.3 namely Arnaldo Coelho age-35 years R/o NagmodelNavelim Goa, driver of the truck bearing No GA-08-U-1296 with their common intention committed theft of above sand and loaded the same in their above mentioned trucks, further when accused No.2 reached at Apewal, Volvoi, Keri drove his truck bearing No GA-09-U-2899 in rash and negligent manner and lost his control and he dashed to one Tamarind tree situated on the right side of the said road and thereafter the truck fell on its left side endangering to human life due to which accused driver sustained injuries. The case is charge sheeted on 20.02.2022 and same is Pending Trial.		
26.	Ponda	Cr. No.247/2020 U/s 279, 379, R/w 34 IPC and sec. 21 of Mines and Minerals Development and Regulation Act 1957 and section 62(2) of Goa Minor Minerals concession rule 1985	That on 28/12/2020 at 11:40 hrs, complainant Shri. PSI YeswantMandrekar of Ponda Police station, lodge his state complaint to the effect that on 28/12/2020 at 06:30 hrs at KonemPonda, accused persons namely Gundappa s/o ShetappaChavan, age 36 yrsOcc: Driver, c/o Francis Culaco, r/o 51, Tolleband, Davorlim, Naveli, Salcece Goa, N/o Chalam, TQ, Muddelbhal, Bijapur driver of Truck bearing no. GA 08 U 4461, was caught read handed at KonemPonda, containing 4 ^m illegal extracted sand from bank of Mondovi river at Cumbharjuem in his Truck worth Rs. 8,600/- purchased from VikasNaik r/o Cumbharjuem Goa, same was transported in clandestine manner without any lease or licence from the competent authority. The case is charge sheeted on 12.05.2022 and same is Pending Trial.	Charge sheeted on 12/05/22	Pending trial
27.	Ponda	Cr. No. 248/2020 u/s 379 IPC and sec 21 of Mines and Minerals Development and Regulation Act 1957 and section 62(2) of Goa Minor Minerals concession rule 1985.	That on 28/12/2020 at 13:30 hrs upon the complaint of Shri Pradeep Velpi Police Inspector, Traffic Cell Ponda, lodge his complaint to the effect that on 28/12/2020 at 08:14 hrs, at Farmagudi National Highway Ponda, accused person namely Anil s/o DilchandLakara, Age 34 yrs r/o H.No. 144 BharoniwadaNavelim, Bicholim Goa N/O HatyariMorangi, Muffasil, Hazaribag, Jharkhand driver of Truck bearing No. GA 09 U 6465 committed theft of Sand 4m3 Worth RS. 7000/-, and found transporting Sand in his truck without carrying any legal documents/ permission from any competent authority. Furtheraccused1)Anil s/o DilchandLakara, Age 34 yrs r/o H.No. 144 BharoniwadaNavelim, Bicholim Goa N/O HatyariMorangi, Muffasil, Hazaribag, Jharkhand, has been arrested on 28/12/20, and further accusedVikas s/o Devidas Gad r/o H.No.1296, ToncawadajasantEsteraM Tiswadi North Goa, has been arrested on 31/12/20 at 11.05hrs. The case has been charge sheeted on 21/08/2021 and the same is pending trial.	21/08/21	Pending trial
28.	Ponda	CR.NO.250/20 u/s 379 r/w 34 IPC and section 21 of Mines and minerals Development Regulation Act 1957 and sec. 62(2) of	That on 29/12/20 at 12.00hrs, complainant Shri. SurajKankonkar age 39yrs, Psi of Ponda PS, Lodge his state complaint to the effect that on 29/12/20 at 06:45hrs at Mardol Junction Ponda Goa, accused person Namely 1) Anand s/o HanumanthGadkar age 51yrs occ. Driver r/o H.No.958, Gandhirod, Arlem Rai Road Goa n/o KasabGalalyalKarwar Karnataka. 20 Mr. DomaniSaid r/o Chinchwada, Armona with their common intention SwarajMaza Tempo No. Ga/08/U/6716, further	26/02/22	Pending trial

JBUE COPY

		Goa Damam and Diu Minor Minerals concession Rule 1985	accused No.1, was caught red handed at Mardol Junction, Ponda goa while transporting the Illegally extracted river Sand/Minerals Measuring about 5M3 worth Rs. 8,600/- in the above mentioned tempo in clandestine manner without any lease or license from the competent authority, The case has been charge sheeted on 26/02/2022 and the same is pending trial.		
29.	Ponda	CR.NO.252/20 u/s 379 IPC and Sec. 21 Mines and Minerals (Development and regulation) act 1957and sec. 62(2) of Goa Damam Diu Minor Mineral Concession Rule 1985	That on 31/12/20 at 08.30hrs, complainant Shri. Aditya Velip s/o Rama Velip age 37yrs, PSI of Ponda Police station, lodge his complaint to the effect that on 31/12/0 at 05.45hrs at near Village Panchayat MardolPonda Goa, accused namely PriteshGauns Desai s/o DamodarGaunsDessai age 29yrs r/o KamonsaiXeldenKamansaiQuepem south Goa, was caught red handed at Near Village Panchayat MardolPonda Goa for illegally extracted river sand / Minerals about 7 meter W/RS. 7000/- from Mandovi and transporting in truck No. Ga/04/T/1514, in clandestine manner without any lease or license from the competent authority. Accused namely 1) Pritesh Gauns Desai s/o DamodarGaunsDessai age 29yrs r/o KamonsaiXeldenKamansaiQuepem south Goa, has been arrested on 31/12/20 and further accused No.2 namelySandeep s/o SadamandTari age 48yrs r/o H.No.1101 Radha Krishna Sadan Near Salyanarayan Temple AkhadSanEsteramTiswaidiGoahas been arrested on 31/12/20 and released on bail. The case has been charge sheeted on 28/02/2022 and the same is pending trial.	28/02/22	Pending trial
1.	Maina Curtorim	23/2021 U/s 379 r/w 34 IPC and Sec.4 r/w 21 of Mines & Minerals Development & Regulation Act, 1957	<p>That on 06/04/2021 at 15.43 hrs registered an offence upon the complaint of Mr. Suraj Kalgutkar, Technical Asstt, Directorate of Mines and Geology, Institute Menezes Braganza Bldg., Panaji Goa that on 06/04/2021 at around 04.38 hrs at site at river bank Corjem, Curtorim, Salcece Goa, accused persons namely 1) Rui Menezes, 2) Pradeep V. Gunagi, driver of vehicle No.GA-08-U-6562, 3) Philip Francis driver of truck No.GA-08-U-6886 and other unknown truck drivers and owners with their common intention illegally extracted sand/minerals from the river Zuari thereby committed theft of sand/mineral approx.. 104 m3 W/RS.1,35,200/- approx. reportedly from the river without any lease or licence from the competent authority, using 01 canoes mounted with suction pump and other material.</p> <p>During the course of investigation, accused persons namely 1.Pradeep s/o Vasant Gunagi age:-36yrs r/o Housing Board Davorlin Salcece-Goa N/o Ghadsai Halga Karwar Karnataka and 2) Philip Fernandes s/o Francisco Ferrandes age:- 43yrs r/o H.No. 349 Angdi Loulolin Salcece Goa has been arrested.</p> <p>01 canoe and 01 suction pumps has been handed over to Department of Captain of Dept. Panaji Goa. Further sand of about 104 m3 which was seized from the spot was re-deposited into the river bank as per court orders. The following vehicle was attached/seized 1) JCB back Hoe Loader Machine Reg. No. GA-08-F-2247, 2) Truck Reg. No.GA-9566, 3) Truck Reg. No.GA-08-U-6562, 4) Truck Reg. No. GA-08-U-6886 and the same was released as per the</p>	05/03/2022	Pending Trial
	Year - 2021				

TRUE COPY

	Maina Curtorim	65/2021 U/s 379 IPC & Sec. 3 r/w 62 (2) of Goa Damam and Diu Minor Minerals Concession Rule, 1985	Court orders: The case has been charge sheeted on 05/03/2022 and pending trial. That on 01/10/2021 registered an c/f. against upon the complaint of Shri Sankalp Shet Desai, Asst. Geology, Directorate of Mines and Geology, Institute of Menezes Braganza , Ground floor, Panaji that prior to 30/09/2021 at 22.00 hrs at behind Leprosy Hospital, Macazana, Gurdolim, the complainant along with the team Mr. Kedar Naik, Dy. Collector and other officials conducted raid and seized stacks of illegally extracted river sand approximately 500 m ³ , thus unknown accused persons committed theft of river sand and also contravened the rule of the Goa Damam and Diu Minor Minerals Concession Rule, 1985. The case has been finalized as A-Final on 01/03/2022.	01/03/2022	A-Final
3.	Maina Curtorim	75/2021 U/s 379 IPC and Sec.21 of Mines & Minerals Development & Regulation Act, 1957	That on 16/11/2021 at 06.56 hrs registered an offence on behalf of State upon the state complaint of PC-7793 Ritesh Pandurang Gawade, of Maina Curtorim P.S. that from 0600 hrs of 16/11/2021 at Borim, Toll, Ponda, accused 1) Kaushal Kumar Singh s/o Mahendra Singh, aged 21 yrs, r/o c/o Mr. Jhendra Patil, Kudal, Maharashtra, n/o Jharkhand, 2) Mohammad Goundi s/o Abdul Gafar, aged 32 yrs, r/o P/99, Rumdamol, Davorlim, 3) Lakhantal Jatav s/o Ramratan, aged 38 yrs, r/o c/o Abhi Gawade, Kudal, Maharashtra, n/o M.P. being the driver of truck bearing REG.No.1) MH-06-BD-0993, 2) GA-04T-1207, 3) MH-07-C-5438 respectively committed theft of river sand from the government river in clandestine manner, measuring about 7-8 mtrs in each above said truck and same is costing around 700-750 Rs./meter approx.. the river sand was being transported by accused persons without any lease or licence from the competent authority. The case has been charge sheeted on 03/03/2022 and pending trial.	03/03/2022	Pending Trial
4.	Maina Curtorim	94/2021 U/s 379 IPC & Sec. 21 of Mines and Minerals Development & Regulation Act, 1957	That on 28/12/2021 at 12.46 hrs registered an offence upon the state complaint of Shri Prashant Bhagat, PSI of Maina Curtorim P.S. that on 28/12/2021 at 11.30 hrs on Macazana Curtorim Road, near PHC Curtorim, Salcete Goa, the driver of Tata Tipper Truck bearing No.GA-02-T-6489, Mr. Rachappa s/o Basappa Kori, aged 51 yrs, r/o c/o Addison Cardozo, Gudi, Paroda, Quepem Goa, native of Bagalkot, Karnataka committed theft of sand/mineral of approx.. 7 meters W/Rs.12,000/- from the river without any lease or licence from the competent authority and transported the said sand in clandestine manner from the possession of the State Government. Further the accused person Mr. Rachappa s/o Basappa Kori, aged 51 yrs, r/o c/o Addison Cardozo, Gudi, Paroda, Quepem Goa, native of Bagalkot, Karnataka has been arrested on 28/12/2021 at 12.46 hrs and released on bail. During the course of investigation, the Truck bearing No.GA-02-T-6489 along with sand/mineral approx. 7 meters, W/Rs.12,000/- has been seized. After completion of investigation, the case has been Charge sheeted on 20/02/2022 and Acquitted.	20/02/2022	Acquitted
5.	Colva	70/2021 U/s 379 IPC & Sec. 38, 62(3) of Goa Minor Mineral Concession Rules, 1985	That on 18/08/2021 at 02.16 hrs registered an offence upon the complaint of Shri Suthir Mandrekar, Asst Geologist, Directorate of Mines & Geology, Panaji Goa that on 17/08/2021 at 23.50 hrs at near Velorian Open Air Hall, Palhur, Varca, accused person Rajkumar s/o Kedar Morya, aged 35 yrs, r/o c/o Rohit Achari, Sanvordem, Tisk Goa, N/o Maharashtra was caught red handed with sand which was illegally extracted from the river Sal without possessing any valid documents including transit pass from the concerned authority.	13/12/2021	Discharged

LRNE COPY

			Further accused has been arrested and released on same day. After completion of investigation, the case has been charge sheeted on 13/12/2021 and the same is Discharged.		
6.	Quepem	38/2021 U/s 379 IPC & Sec. 38 r/w 62(2) of Goa Damam & Dnu Minor Mineral Concession Rule, 1985	That on 18/10/2021 at 23.45 hrs registered an offence upon the state complaint of PC-7349 Sachin Chavan that on 18/10/2021 at 20.50 hrs at Coppammodi, Bus stop, near Four Road junction, Coppimoddi, Assolda, Quepem accused Rajesh s/o Ratnakar Velip, aged 30 yrs, r/o H.No.13, Benurden, Balli, Quepem committed theft of river sand i.e. minor mineral W/Rs.20,000/- from Kushavai river without valid transit pass. Further accused has been arrested. The case has been charge sheeted on 27/01/2022 and Acquitted	27/02/2022	Acquitted
7.	Curchorem	12/2021 U/s 379 IPC & Rule 3 of Goa Damam & Dnu Minor Mineral Concession Rules, 1985	That on 27/03/2021 at 20.56 hrs registered an offence upon the complaint of Pooja Shirodkar, Asst. Geologist, Director of Mines & Geology, Ground floor, Menezes Braganza Bldg., that on 27/03/2021 at 17.00 hrs near Bridge, Hodar Curchorem, Shri Kedar Naik, Dy. Collector, Dharbandora, while conducting joint inspection as per the direction of High Court in presence of 1) Shri Laxmikant Dessai, Mamlatdar Quepem, 2) Shri Vaibhav Naik, PSI Curchorem, 3) V.M. Gaonkar, PC-7629 of Curchorem P.S., 4) Shri Ronaldo Estiberio, Talathi, Kakoda, 5) Shri Suraj Kalangutkar, Technical Asst. Mines Dept. noticed that unknown person have committed theft of the river sand and dumped by the side of the road in two stocks of 7 m ³ and 4 m ³ , all W/Rs.14300/-. Accordingly, as per the directions of the SDM Dharbandora, Mamlatdar Quepem Shri Laxmikant Dessai conducted Panchanama and both the stocks of sand were dumped into the nearby river with the help of local JCB. The case has been charge sheeted against niclau Antonio Morais s/o Pedru Morais, r/o H.No.75, Cupamoddi, Hodar, Curchorem12/07/2021 and the same is pending trial.	12/07/2021	Pending Trial
8.	Ponda	22/2021, u/sec 379 IPC, Sec 21 of Mines and Minerals Development and Regulation ACT 1957 and Sec 62(2) of Goa Damam and Dnu Minor Minerals Concession Rule 1985.	That on 25/02/2021 at 22.05 hrs PSI Suraj N. Kankonkar of Ponda Police Station lodged his complaint on behalf of State that on 25.02.2021 at 19:25 hrs at Amigos junction at Curti, Ponda-Goa, accused person namely Fakerappa s/o Yallappalli, age 31 year, Occ: Driver, r/o c/o Parshuram Ulagaddi, UsgaoTisk, Ponda-Goa, N/o A/P Karkol, Tq-Randurg, Dist-Belgaum, Karnataka, driver of Truck bearing Reg. No. GA-04-T-0681 was caught red handed at Amigos junction, Curti, Ponda-Goa while transporting illegally extracted river sand/minerals about 7 M ³ worth Rs.9500/-extracted from Mandovi River from Viridi, Arnona in the above mentioned truck in clandestine manner without obtaining any lease or license or any prior permission from the competent authority. During the course of investigation accused has been arrested on 25/02/2021 and released on bail by court on same day. The sand attached has been reverted back to river by officials of Director of Mines and Geology and Truck has been handed over to owner as per the order of JMFC, Ponda. The case has been charge sheeted on 18/07/2021 and pending trial.	18/07/2021	Pending Trial
9.	Ponda	30/2021 U/s 379, 506 (ii) IPC and Sec 21 of Mines	That on 03/03/2021 at 23.35 hrs registered offence upon complaint from Shri. Rajesh S/o Sharadram Gaonkar, age 50 years R/o H. No. 59-A Savitriwari Volvot Ponda Goato the effect	30/06/2021	Pending Trial

86

TRUE COPY

		and Mineral Act 1957 and sec 52(2) The Goa Damam & Diu Minor Minerals Concession Rule 1985 and sec 3 & 25 of Arms Act.	that on 03/03/2021 at 17.30 hrs accused persons 1) Jailesh s/o Budu Naik, age 48 yrs. r/o Behind Sainath Hotel Panaji Tisk Ponda Goa and 2) Milind P. s/o Malvan Sindhudurga Maharashtra with their common intention committed theft of sand and illegal transported sand 10 S/M ³ W/Rs. 18000/- without any valid pass issued by competent authority and further accused No. 1 abused and threatened to the complainant and his friends namely Gaurish Tari and Sushant Naik by showing sword over the issue of business rivalry. Accused person Milind Dholoya r/o Malvan Sindhudurga, Maharashtra placed under arrest on 03/03/2021 and released on bail by court on 04/03/2021 and accused Jailesh s/o Budu Naik, age 48 yrs. r/o Behind Sainath Hotel Ponda Tisk Ponda Goa has been arrested on 05/03/2021 and released on bail by court on 06/03/2021. The sand attached has been reverted back to river by officials of Director of Mines and Geology and Truck has been handed over to owner as per the order of JMFC, Ponda. The case has been charge sheeted on 30/06/2021 and pending trial.		
10.	Ponda	45/2021 U/S 379 IPC and Sec 21 of Mines and Minerals Development and Regulation Act 1957.	That on 27/03/2021 Smt. Pooja Shirodkar, Assistant Geologist, Director of Mine and Geology ground floor, Menezes Braganza Panaji Goa after conducting raid along with Deputy Collector Dharbandora and others lodged her complaint on behalf of state, stating that on 27/03/2021 at TNK at Bank of Zuari Shiroda Ponda Goa, unknown accused person illegally extracted river sand/mineral at about 6 cubic meters from the Mandovi river @ 1300/meter all worth of Rs. 7800/- and stacked the same without any lease or license from the competent authority and also one Canoe was found anchored at around 20 mts from the bank in the river which did not bear any registration number on it allotted by the Captain of Port Department thereby committed an offence punishable u/s 379 IPC and sec 21 of Mines and Minerals Development and Regulation Act 1957. Prior to the registration of crime and after the raid the attached canoe has been handed over to The Captain of Port authority and the attached 6 cubic meters illegal sand stack has been disposed off by raiding team after conducting all legal formalities on same day. The owner of the property namely Antonio Culaco stated that he is the owner of the said land and he further stated that one Agostinho SA/o Joa Silver, age 54yrs/m R/o H.No 209, Dabolim, Shiroda was extracting the sand, as such Agostinho SA/o Joa Silver, age 54yrs/m R/o H.No 209, Dabolim, Shiroda who was involved in illegal sand extraction has been placed under arrest on 05/04/2012 and released on bail on same day as per Court order. On perusing the Panchanama, it is revealed that all together 10 m³ sand has been seized. After completion of investigation, the case has been charge sheeted on 13/11/2021 and the same is Pending trial.	13/11/2021	Pending Trial
11.	Ponda	49/2021 U/sec 379 r/w 34 IPC, Sec 21 of Mines and Mineral Act 1957 and Sec 62 (2) The Goa Damam & Diu Minor Minerals Concession Rule 1985.	That on 29.03.2021 at 17.30 hrs Rashmi Bhaidkar, PSI of Ponda PS lodged his complaint on behalf of State that on 29.03.2021 at 15.00 hrs at near Kundai IDC Gate Ponda Goa accused driver Jose S/o Santiago Clement., age 33 years, R/o H.No 152, Ganvilkotambi, Quepem-Goa was caught red handed while transporting illegally extracted river sand / Minerals from river Mandovi of about 8m³ worth Rs 8000/- approximate in a truck bearing registration No GA-08-U-5570 in clandestine manner without any lease or license from the competent Authority and the truck bearing registration No GA-08-U-5570 belongs to accused Person Benny S/o Benjamin D'Sa, age	08/02/2022	Pending Trial

		<p>55 years R/o H. No. 8, Near Football ground, Sharnodi, Darnapur Salcete Goa. The same sand/ Minerals was purchase from the accused Person Laxmikant Gaonkar R/o Dulapi Corlim Old Goa Tiswadi Goa who extracted the sand/Minerals from river Mandovi.</p> <p>Accused person 1) Jose S/o Santiago Clement is placed under arrest on 29.03.2021 at 17.30 hrs and accused 2) Benny S/o Benjamin D'Sa, is placed under arrest on 29.03.2021 at 19.00 hrs and further released on bail on same day, 3) Babu s/o Karim Shaikh, age: 50 yrs. r/o H. no. 185, Kolwado Dhulapi, Corlim, Ihas Old Tiswadi Goa has been arrested on 01/04/2021. The sand attached has been reverted back to river by officials of Director of Mines and Geology and Truck has been handed over to owner as per the order of JMFC, Ponda. The case has been charge sheeted on 08/02/2022 and pending trial.</p>			
12.	Ponda	<p>56/2021 U/sec 379 r/w 34 IPC, Sec 21 of Mines and Minerals Development Regulation Act 1957 and Sec 62 (2) of Goa Damam & Diu Minor Minerals Concession Rule 1985.</p>	<p>That on 06/04/2021 at 17.57 hrs registered offence upon the state complaint from Sajith S Pillai, PSI of Ponda PS, that on 06/04/2021 at 14.00hrs at Farnagudi Junction circle, Ponda Goa, accused person namely Devendra s/o Chandradev Singh, age 35 yrs. r/o Usgao Tisk Ponda N/o Ichak Tolanichapur, Tirla, Hazaribagh Jharkhand driver of Tata tipper Truck bearing no GA 09 U 3413 was caught red handed at Farnagudi Junction, Ponda-Goa while transporting illegally extracted river sand/Minerals about 7 Cubic Meter worth Rs. 9500/- extracted from Permem in the above mentioned truck in clandestine manner without obtaining any lease or license or any prior permission from competent authority.</p> <p>Accused no. 01 and accused no. 02 Nagarjuna Hangal s/o Devendrappa Hangal, age: 38 yrs. r/o Dikarpali, Navellim, Salcete Goa n/o Chondalli, Mundgod, PS: Mundgod Utara Kanada, Karnataka-581349 are arrested on 06/04/2021 and are released on bail buy court on same day. The sand attached has been reverted back to river by officials of Director of Mines and Geology and Truck has been handed over to owner as per the order of JMFC, Ponda. The case has been charge sheeted on 18/07/2021 and same is discharged.</p>	18/07/2021	Discharged
13.	Ponda	<p>59/2021 u/s 379 IPC and sec. 21 of Mines and Minerals Development and Regulation Act 1957 and section 62(2) of Goa Minor Minerals Concession Rule 1985.</p>	<p>That on 12/04/2021 at 11.39 hrs upon the State complaint of Shri. Ajay S/o Shantaram Gaonkar, PC-8217 deployed on Robot-33 hrs that on 12/04/2021 at about 03.40 hrs at Byathakhol Circle, Borim Ponda, accused person namely Subhash Govind Velip, Age-35 yrs, R/o H.No.59, Mr. Shree Dev Kalpurush Temple, Subdolem, Padi Qupem-Goa was caught red handed while transporting illegally extracted river sand/mineral of about 7m³ from the Mandovi river, Marcel worth Rs. 9500/- and further loaded in his truck bearing no GA-02-V-6869 in Clandestine manner without possessing any lease and license from the competent authority.</p> <p>Further accused person has been placed under arrest on 12/04/2021 and released on bail at 22.50hrs on same day by JMFC Ponda. The sand attached has been reverted back to river by officials of Director of Mines and Geology and Truck has been handed over to owner as per the order of JMFC, Ponda. The case has been charge sheeted on 28/02/2022 and pending trial.</p>	28/02/2022	Pending Trial
14.	Ponda	<p>64/2021 U/s 379 IPC and Sec 21 of Mines and Minerals Development and Regulation Act 1957.</p>	<p>That on 16/04/2021 Mr Suraj Kalgutkar, Technical Assistant Director of Mines and Geology, Ground Floor, Menezes Braganza Panaji Goa after conducting raid along with Deputy Collector Dharbandora and others lodged his complaint on behalf of state, stating that on 16/04/2021 at 19.30 at Sonarbag Usgao, Ponda Goa unknown accused illegally extracted river sand and pebbles at</p>	13/11/2021	Pending Trial

			about 100/50 meters @ Rs 1300/Rs 667 from Mandovi river all worth Rs 1,63,350/- and stacked the same without any lease or license from the competent authority. Prior to the registration of crime and after the raid the attached canoe has been handed over to The Captain of Port authority and the attached 103 cubic meter sand and 50 cubic meter pebbles has been disposed off by raiding team after conducting all legal formalities on same day. The accused involved in the crime are yet to be arrested. After completion of investigation, the case has been charge sheeted on 13/11/2021 and the same is Pending trial.		
15.	Ponda	76/2021 u/s 379 r/w 34 IPC & Sec. 62(2) of Goa Minor Minerals Concession Rule 1985.	That on 17/05/2021 Shri. Rajesh G. Sakhalakar, Mamlatdar of Ponda Taluka, Ponda Goa after conducting raid along with Deputy Collector Dharbandora and others lodged his complaint on behalf of state, stating that on 17/05/2021 at about 15:00 hrs. At Digas Pancharwadi, Ponda Goa while he was performing duty on flying squad, he found two persons namely 1) Rup Narayan Mahato, age: 27 yrs. and 2) Dhanjit Kumar, age: 19 yrs. both r/o Curechorem, Savordem Goa with their common intention with one crane bearing registration no. GA-09-A-5714 and a canoe engaged in illegal sand extraction in clandestine manner without possessing any lease and license from the competent authority. Both accused persons involved in the crime are arrested on 17/05/2021 and are released on bail by the Court. The crane used in crime has been attached under Pancharanama on same day and same has been released on 22/05/2021 to the owner of the crane as per the order of Hon'ble Court. The case has been charge sheeted on 28/02/2022 and pending trial.	28/02/2022	Pending Trial
16.	Ponda	83/2021 U/s 379 IPC and section 62(2) of Goa Minor Minerals Concession Rule 1989	That on 04/06/2021, Shri. Rajesh G. Sakhalakar, Mamlatdar of Ponda after conducting raid along with Deputy Collector Dharbandora and others lodged his complaint on behalf of state, stating that while he was performing duty on flying squad, he found one person Shri Nilesh S/o Dattaram Nailk, Age 35 years, R/o H. No, 1527 Marvaswada, Usgao, Ponda Goa and a canoe engaged in illegal sand extraction from river and same was in Clandestine manner without possessing any lease and license from the competent authority. Accused person is placed under arrest and released on same day at 22:41 by JMFC Ponda. The attached canoe was sunk in the water while toeing towards the bank of the river water. The case has been charge sheeted on 28/02/2022 and pending trial.	28/02/2022	Pending Trial
17.	Ponda	98/2021 U/s 379 IPC & Sec. 6(2) of Goa Minor Minerals Concession Rule, 1985	That on 01/07/2021 at 19.40 hrs registered an offence upon the complaint of Dr. Glancia Fernandes, asst. Geologist of director of Mines and Geology, that on 01/07/2021 at about 15.00 hrs at behind old worth Chemical Factory, Valvoi, Savoi Vorem, Ponda, some unknown accused stacked the sand of 100 m3 in survey No.206/1, 150 m3 in survey No.206/1, 80 m3 in survey No.206/1 and 40 m3 in survey No.206/1 in different stacks of 20 m3 in survey No.204/15 of Savoi Verem village, all WRS:7,41,000/- without possessing any lease and licence from the competent authority. The case has been finalized as A-Final on 28/02/2022.	28/02/2022	A-Final
18.	Ponda	142/2021 U/s 379 IPC & Sec. 21 of Mines & Minerals (Development &	That on 08/10/2021 at 20.20 hrs registered an offence upon the state complaint of PSl Sajith Pillai that prior to 14.09 hrs of 08/10/2021 at Murchi, Khandepar, Ponda, accused Abhijit Gaude, r/o Murchi, Khandepar illegally extracted river sand/mineral of about 74 m3, W/Rs:74,000/-	28/02/2022	Pending Trial

		Regulation) Act, 1957 and Sec. 62(2) of Goa, Damam & Diu Minor Mineral Concession Rule, 1985	and stacked the same in an open plot at Murdi, without any lease from the competent authority. After completion of investigation, the case has been charge sheeted on 28/02/2022 and pending trial.		
19.	Ponda	148/2021 U/s 379 IPC & Sec.21 of Mines and Minerals Development Regulation Act, 1957 and Sec. 62(2) of Goa Damam and Diu Minor Minerals Concession Rule, 1985	That on 21/10/2021 at 19.13 hrs registered an offence upon the complaint of Shri Surendra s/o Mukund Volvoikar, r/o H.No.112, Deulwada, Volvoi, Ponda, that on 21/10/2021 at 05.00 hrs at Bhomra Ponda, accused person namely 1) Narayan s/o Shashikant Ghogle, r/o Sawantwadi, Sindhudurg, Maharashtra, driver of truck bearing No.MH-07-AJ-1695, 2) Binay Kumar s/o Nareesh Singh, aged 32 yrs, r/o H.No.31, Khatiyam, Jharkhand, driver of truck bearing No.MH-07-X-0588, 3) Bhemsingh s/o Ranajo Rathod, r/o Sindagi, Bijapur, Karnataka driver of truck bearing Reg.No.MH-46-F-7291, 4) Shivkumar Singh, r/o Jharkhand, driver of truck bearing No.MH-07-X-0504 and 5) Surendra s/o Laxmi Singh, r/o Jharkhand driver of truck bearing Reg.No.MH-07-X-0185 were caught red handed at Bhomra, Ponda while transporting illegally extracted river sand/minerals about 35m3 from Kudal Maharashtra W/Rs:45,000/- approx., which were loaded in their respective trucks in clandestine manner without obtaining any lease or licence or any prior permission from the competent authority. The case has been charge sheeted on 28/02/2022 and pending trial.	28/02/2022	Pending Trial
20.	Ponda	169/2021 U/Sec 379 IPC, Sec 21 of mines and Mineral Act 1957 and sec 62(2) of The Goa Damam & Diu Minor Minerals Concession Rule 1985	That on 20/12/2021 at about 00:40 hrs, while performing the patrolling as per the direction of Hon'ble Court in PIL No.14/2021, PSI, Nilesh Kankonkar conducted raid at near Tarir, Mapra Panchwadi Shirroda Ponda Goa and seized 100 cubic of fresh extracted sand and one truck bearing registration No GA-09-U-4114 loaded with sand and lodged his complaint against one Manjunath S/o Vittal Kumarpant, age 34 years, N/o Manayi, Virmolisupa Utara, Karnataka and accused Sanjay s/o Shivayand Gaonkar r/o Raicheholl, Panchawadi, Ponda which was registered vide Ponda PS Cr. No. 169/2021 U/Sec 379 IPC. Sec 21 of mines and Mineral Act 1957 and sec 62(2) of The Goa Damam & Diu Minor Minerals Concession Rule 1985. During the course of investigation, both the accused persons were arrested and released on bail as per the order of Hon'ble JMFC, Ponda. The seized sand has been reverted back to the river by the officials of Mines Department. The seized truck was released to the owner as per the order of Hon'ble JMFC, Ponda. The case has been charge sheeted on 28/02/2022 and pending trial.	28/02/2022	Pending Trial
	Year - 2022				
1.	Maina Curtorim	22/2022 U/s 379 IPC & Sec. 3 r/w 62 (2) of Goa Damam and Diu Minor Minerals Concession Rule, 1985	That on 27/01/2022 at 12.36 hrs registered an offence upon the state complaint of PSI Deepesh D. Shekar of Maina Curtorim P.S. that on 27/01/2022 at 10.15 hrs at Guirdolim, Chandor Salcete Goa, accused person Mr. Anthony s/o Inacio Gomes, aged 33 yrs, r/o H.No.695, Sao Jose de Areal, Salcete Goa driver of Truck bearing No.GA-08-U-1522 and owned by Mr. Regino Fernandes s/o Jose Fernandes, aged 63 yrs, Curtorim, Dandula, Salcete Goa and Mr. Berto Mariano s/o Bernard Pereira, aged 51 yrs, r/o H.No.140/2, Opp. Primary health Centre, Quepen South Goa driver of truck No.GA-08-U-9566 owned by Mr. Rua s/o late Francisco Menezes, aged 44 yrs, r/o H.No.1368 Curtorim, Salcete Goa committed theft of river sand from Government river in clandestine manner measuring about 9 mtrs and same is costing Rs.700-750 Rs./sq.mtrs.	02/03/2022	Acquitted

TRUE COPY

		(approx..) the said river sand was being transported by the accuse persons without any lease or licence from the competent authority. The accused has been arrested. The case has been charge sheeted on 02/03/2022 and Acquitted on 02.01.2023.		
2.	Maina Curtorim 24/2022 U/s 379 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957	That on 01/02/2022 at 04.56 hrs registered an offence on behalf of state upon the complaint of Shri Vikesh Hadfadkar, PSI of Maina Curtorim P.S. that on 01/02/2022 prior to 01.20 hrs at bank of Zuari river at under old bridge Loutolim, Salcete Goa, accused person being the driver of Tipper Truck bearing No.GA-09-U-8485 Mr. Suresh s/o Ganpat Pai, aged 37 yrs, r/o Borimol, Sirvo, Quepem and driver of Tipper Truck bearing No.GA-09-U-0254 Lourdinho s/o Pascoal Costa, aged 51 yrs, r/o H.No.334, Akamoll, Anbelim, Quepem with their common intention committed theft of sand/minerals approx.. 8 mtrs W/Rs.10,300/- reportedly from the river without any lease or licence from the competent authority and thereafter transporting the said sand in clandestine manner. Both the accuse persons have been arrested. The case has been charge sheeted on 03/03/2022 and pending trial.	03/03/2022	Pending Trial
3.	Maina Curtorim 26/2022 U/s 379 IPC & Sec. 4 r/w 21 of Mines and Minerals Development and Regulation Act, 1957.	That on 08/02/2022 at 17.50 hrs registered an offence upon the state complaint of Shri Prashant s/o Shamba Bhagat, PSI of Maina Curtorim P.S. that on 08/02/2022 prior to 11.15 hrs at River bank Corjem, Curtorim, Salcete Goa unknown accused person committed theft of sand/minerals approximately 30-35cubic meters W/Rs.50,000/- approx. reportedly from river without any lease or licence from the competent authority and stored the said sand to transport in clandestine manner from the possession of the State Government. The case has been charge sheeted on 05/03/2022 and pending trial.	05/03/2022	Pending Trial
4.	Maina Curtorim 37/2022 U/s 379 r/w 34 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957.	That on 26/02/2022 at 12.23 hrs registered an offence upon the state complaint of LP SI Karishma Prabhu that prior to 05.10 hrs of 26/02/2022 at Corjem, Curtorim accused namely 1) Mr. Rui Menezes, 2) Mr. Inacio, both r/o Corjem, Curtorim, 3) Mr. Joaquim Borges @ Vicente Borges, r/o H.No.1359, Corjem, Curtorim, with their common intention committed theft of sand/minerals approximately 8 meters W/Rs.16,000/- reportedly from the river without any lease or licence from the competent authority and thereafter all 3 being the driver of Tata Tipper bearing No.GA-05-T-2558 and transported the said sand in clandestine manner without any lease or licence from the competent authority. During the course of investigation, accused person namely Mr. Joaquim s/o Vicente Borges, r/o H.No.1359, Corjem, Curtorim, has been arrested and subsequently released on bail. The case has been charge sheeted on 18/10/2022 and pending trial.	18/10/2022	Pending Trial
5.	Maina Curtorim 50/2022 U/s 379 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957.	That on 07/04/2022 at 17.10 hrs registered an offence upon the complaint of Mr. Santosh Kolambkar s/o Mr. Ran Kolambkar, PSI attached to Traffic Cell, Margao that on 07/04/2022 at 09.15 hrs at Arlem, Salcete Goa, accused person Mr. Basavraj Dadamani s/o Hanumantappa r/o Gadag, Karnataka being the driver of truck bearing No.GA-09-T-5388 committed theft of river sand measuring about 6 mtrs. approx. from government river and transported the same in the above said truck in clandestine manner. Sand river was being transported by the accused person without	06/06/2022	Pending Trial

TRUE COPY

TRUE COPY

			any lease or licence from the competent authority. The accused person has been arrested and released on bail. The case has been charge sheeted on 06/06/2022 and the same is Pending trial.		
6.	Maina Curtorim	84/2022 U/s 379 r/w 34 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957.	<p>That on 21/08/2022 at 09.40 hrs registered an offence upon the complaint of PSI Prashant Bahagat of Maina Curtorim P.S. that on 21/08/2022 at 07.00 hrs accused persons 1) Agostinho r/o Dabalawada, Shiroda Ponda and 2) mr. Narayan manohar Kinklekar, r/o Flat No.-T-10, Priyanka Enclave, behind Kerkar Hospital, Aqum, Margao, with their common intention committed theft of sand/mineral approx.. of 5 cubic meters W/Rs.15,000/- approx. reportedly from the river Zuari at Dabalawada. Shiroda without any lease or licence from the competent authority and transported the said in Swaraj Mazda Tipper truck No.GA-07-U-3164 belonging to the accused No.2 who was driving the same in a clandestine manner from the possession of the State Government.</p> <p>Further accused persons namely 1) Mr. Narayan s/o Manohar Kinklekar, r/o Flat No.-T-10, and 2) Mr. Agustinho Silveira, r/o H.No.2090 Dabalbag Morad Shiroda have been arrested.</p> <p>The case has been charge sheeted on 13/12/2022 and the same is Pending trial.</p>	13/12/2022	Pending Trial
7.	Maina Curtorim	119/2022 U/s 379 r/w 34 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957.	<p>That on 08/12/2022 at 07.11 hrs registered an offence on behalf of State upon the complaint of PSI Deepesh Shekar of Maina Curtorim P.S. that on 08/12/2022 at 04.10 hrs at Tembi Raia, accused person 1) Prasad s/o Ashok Naik, aged 34 yrs. r/o H.no.754, Ralloi, Curtorim, N/o Karwar, Karnataka being the driver of Tipper Truck bearing Reg.No.GA-08-U-7167 and 2) Abdul Rehman Sunakat s/o Allasab Sunkat, aged 30 yrs. r/o H.No.1101, Gandhinagar, Sanvordem, Sanguem driver of Tipper Truck bearing No.GA-01-W-7585 with their common intention committed theft of sand/minerals approx. 14 mtrs. W/Rs.28000/- reportedly from the Zuari river without any lease or licence from the competent authority and thereby transporting the said sand in clandestine manner. Both the accused persons have been arrested. The case has been charge sheeted on 24/01/2023 and the same is Pending trial.</p>	24/01/2023	Pending Trial
8.	Colva	70/2022 U/s 379 r/w 34 IPC & Sec.38 r/w 62 (1)(2) of Goa Damam and Diu Minor Mineral Concession Rules, 1985	<p>That on 18/06/2022 at 17.12 hrs registered an offence upon the complaint of Shri Alexo @ Diago Rodrigues s/o Milagres, aged 38 yrs, r/o H.No.287, Laxette, Varca Salcete Goa that on 18/06/2022 at around 11.30 hrs at Varca beach, Varca, Salcete Goa, accused person 1) Sadik s/o Babusab Shaikh, r/o Sailhat, Cavorim, Salcete, 2) Roshan Zamer r/o Nesai, Salcete Goa with their common intention extraced and leaded white sand bags in mini pickup bearing REG.No.GA-08-V-2312 from the sand dunes of Varca beach as per the directions of Manager of Zuri Resort Sanja (detail name and address not known) with intention to theft of minor minerals.</p> <p>During the course of investigation, accused person namely 1) Sadik B. Shaikh, r/o Cavorim, 2) Roshan Bahgar, aged 20 yrs, r/o Sao Jose de Areal, 3) Sanjay B. Angle, aged 54 yrs, r/o Agali, Fatorda, have been arrested on 18/06/2022 at 17.23 hrs and released on bail. The case is chargesheeted & Pending trial.</p>	02/12/2022	Pending Trial
9.	Quepem	50/2022 U/s 379 IPC & Sec. 3, 38 of Goa Damam and Diu Minor Minerals	<p>That on 07/09/2022 at 18.32 hrs registered an offence upon the complaint of PC-6083 Shantaram Velip, beat staff of Xeldem beat area that prior to 17.30 hrs of 07/09/2022 at a compoundd plot at Ghanemorod, accused person Jorvis @ Joel Moraes r/o Odar Xelwona,</p>	30.03.2023	Pending Trial

TRUE COPY

TRUE COPY

		Concession Rules, 1985	Curchorem illegally extracted sand from nearby Zuari river tributary and stacked the same for the purpose of sale to the prospective buyers for personal gain, thereby committing theft of government property. The case has been charge sheeted on 30/03/2023 and the same is Pending trial.		
10.	Curchorem	65/2022 U/s 379 r/w 34 IPC & Sec. 62 of Goa Daman and Diu Minor Mineral Concession Rule, 1985	That on 01/09/2022 at 17.39 hrs registered an offence upon the complaint of Shri Viabhav, D. Naik, PI Curchorem P.S. that prior to 01/09/2022 TNK at Rivulet/Tributary of Zuari River of Bansai. Curchorem accused persons 1) Vijay Adel s/o Vithoba Adel, r/o Maad, Bansai Curchorem 2) Ramdas s/o Deepu Naik, r/o Ghanmrod, Xeldem, Quepem, 3) Arney s/o Babani adel, r/o Maad Bansai Curchorem, 4) Vivek naik, r/o Maad bansai, Curchorem 5) Yogesh Adel, r/o Maad Bansai Curchorem, 6) Yusuf s/o Majjit Sheikh, 7) Mohammad sheikh, 8) Jiyani Hoque, 9) Rizwan Sheikh, 10) Morsalim Sheikh, all r/o Jharkhand with their common intention involved in extraction of illegal sand thereby violated the provisions of Minor Mineral Concession Rule and provisions of IPC by committing theft of Govt. Property and also directions of Hon'ble High Court Bombay at Goa. The case has been charge sheeted on 17/12/2022.	17/12/2022	Pending Trial
11.	Sanguem	47/2022 u/s 379 IPC and section 3 and 73 (1) of Goa Daman and Diu minor Mineral Concession Rules 1985	That on 13.12.2022 at 14.20 hrs registered an offence upon the complaint of Shri. Sanford s/o Zose Mascarenhas, age 30 yrs, Assistant Geologist Directorate of mines and Geology Government of Goa, address Institute Menezes Braganza Ground Floor Panaji-Goa to the effect that prior 12/12/2022 at 16.00 hrs unknown person illegally extracted sand in survey No. 36 Uguem, Sanguem-Goa without obtaining necessary permission from competent authorities thereby committed theft. The case has been charge sheeted on 26/01/2023 and pending trial.	26/01/2023	Pending Trial
12.	Sanguem	49/2022 U/s 379 IPC and Sec. 3 and 73(0) of Goa Daman and Diu Minor Mineral Concession Rule, 1985	That on 15/12/2022 at 18.44 hrs registered an offence upon the complaint of Shri Sanford Mascarenhas, Asst. Geologist, Directorate of Mines, Panaji that prior to 14/12/2022 at 16.30 hrs unknown person illegally extracted sand in survey No.10, Vaddem colony No.II, Sanguem without obtaining necessary permission from the competent authority thereby committed theft. The case has been charge sheeted on 03/03/2023 and the same is Pending trial.	03/03/2023	Pending Trial
13.	Sanguem	50/2022 U/s 379 IPC and Sec. 3 and 73 (1) of Goa Daman and Diu Minor Mineral Concession Rule, 1985	That on 18/12/2022 at 10.15 hrs registered an offence upon the complaint of Shri Sanford s/o Jose Mascarenhas aged 30 yrs, Asst. Geologist Directorate of Mines and Geology, Panaji that prior to 16/12/2022 at 12.00 hrs unknown person illegally extracted sand in Dy.No.92 approx. 160 Cubic meters of river sand was stacked value of mineral 160x1300 = 2,08,000/- and in Sy.No.89/1 approx.80 cubic meters value W/Rs.1,04,000/- were found in the above mentioned survey. Numbers. Since the above activity is without any valid permission from the competent authority and in contravention of Rule and thereby amounts to theft of minerals W/Rs.3,12,000/- The case has been charge sheeted on 07/07/2023 and the same is Pending trial.	07.07.2023	Pending Trial
14.	Canacona	59/2022 U/s 379 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Sec.62 (2) of Goa Daman and Diu Minor Minerals Concession Rule, 1985	That on 06/05/2022 at 00.40 hrs registered an offence on behalf of State upon the complaint of ASI Govind Gaonkar of Canacona P.S. that on 05/05/2022 at 18.20 hrs at near Sports complex, Karashimol, Agonda, accused person Mr. Khaja Hussain s/o Lal Ahmed, aged 41 yrs, r/o H.No.150, Karashimol, Agonda, Canacona, illegally extracted sand from Agonda beach without any documents from the competent authority and loaded the sand in Baleno pick up No.KA-16-B-8723. Accused has been arrested. The case has been charge sheeted on 13/08/2022 and Convicted.	13/08/2022	Convicted

TRUE COPY

	Canacona	80/2022 U/s 379 IPC and Sec. 21 of Mines and Mineral (Development and Regulation) act, 1957 and Sec.62(2) of Goa Damam and Diu Minor Mineral Concession Rules, 1985	That on 20/10/2022 at 03:52 hrs registered an offence upon the State complaint ASI Netaji Dessai of Canacona P.S. that on 20/10/2022 at 00:45 hrs at near Railway Fly over bridge, Maxem, Canacona accused Mr. Vipul s/o Vasudev Bhat, aged 32 yrs, r/o H.no.151, Karai, Maxem, Canacona illegally extracted sand from Galjibag river without any documents from the competent authority and loaded the said in Tata 709 pickup bearing Reg.No.GA-09-U-4851. After completion of investigation, the case has been charge sheeted on 08/01/2023 and the same is Pending trial.	08/01/2023	Pending Trial
16.	Canacona	98/2022 U/s 379 IPC, Sec.3 and 62 of the Goa Damam and Diu Minor Mineral Concessions Rule, 1985	That on 14/12/2022 at 18:16 hrs registered an offence upon the complaint of Mrs. Nelitha O. Fernandes e D'Silva, Asst. Geologist, Directorate of Mines and Geology, Panaji Goa that on 14/12/2022 at 11:50 hrs at Caral Mashem, Loliem, Canacona Goa, unknown accuse person (tractor/landowner) illegally extracted sand and stocks it along bank of Galjibag river at Caral/Mashem, Loliem, Canacona without obtaining any legal documents from the competent authority. Sand extracted is approx. 21m3 x 1300, W/Rs.27,300/-. The case has been charge sheeted on 25/01/2023 and Pending trial.	25/01/2023	Pending Trial
17.	Ponda	36/2022 U/s 379 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957	That on 07/02/2022 at 15:15 hrs registered an offence upon the state complaint of Nitin K. Atoskar, Asst. Geologist Director of Mines and Geology, Ground floor, Menezes Braganza, Panaji that on 06/02/2022 at 17:22 hrs at Murdi, Khandepar, Vagburne, Ponda, Mr. Abhijeet (full details not known) illegally extracted river sand at about 4 meters @ Rs.1300 river, all W/Rs.:5200/- from Mandovi by using his canoe without any lease or licence from the competent authority. The case has been charge sheeted on 26/02/2022 and pending trial.	26/02/2022	Pending Trial
18.	Ponda	64/2022 U/s 379 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Section 62(2) of Goa Damam and Diu Minor Mineral Concession Rules, 1985	That on 16/03/2022 at 21:15 hrs registered an offence on behalf of State upon the complaint of PSI Suraj Kankonkar, of Ponda P.S. that prior to 16/03/2022 at 12:30 hrs at Ghadgal, Usgao, opp. Hindustan Foods Limited, accused Nilesh Naik, Ghadegal, Usgao. Ponda committed theft of Sand/minerals without obtaining any lease or licence and without any prior permission from any authority and illegally stacked sand extracted from the river of 240 mtr ³ at Ghadegal, Usgao W/Rs.2,00,000/-. The case has been charge sheeted and the same is Pending trial.	24/09/2022	Pending Trial
19.	Ponda	80/2022 U/s 379 r/w 34 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Section 62(2) of Goa Damam and Diu Minor Mineral Concession Rules, 1985	That on 08/04/2022 at 15:14 hrs registered an offence on behalf of State upon the complaint of PSI Vibhinav s/o Krishna Shirpodkar of Ponda P.S. that on 08/04/2022 at 06:30 hrs at near VPK Head office, Mardol, Ponda, accused Navnath s/o Shantaram Parsekar Driver r/o H.no.595, Panzarkhand, Cuncolim, caught red handed white transporting illegally extracted river sand/minerals from River Mandovi of about 4m ³ W/Rs:4000/- approx.: in a Truck bearing No.GA-03-T-2253 in clandestine manner without any lease or licence from the competent authority and unknown person extracted sand/minerals at Volvoi Ponda without obtaining any licence and without any prior permission from any authority by dishonestly entering into river Mandovi at Valoi Ponda and thereby amounting to theft of the sand and transporting sand minerals in clandestine manner from the possession of the State Government. The above noted accused has been arrested. The case has been charge sheeted on 14/05/2022 and pending trial.	14/05/2022	Pending Trial

	Ponda	81/2022 U/s 379 r/w 34 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Section 62(2) of Goa Daman and Diu Minor Mineral Concession Rules, 1985	That on 08/04/2022 at 15.39 hrs registered an offence on behalf of State upon the complaint of PSI V. S. Shiv Shirodkar of Ponda P.S. that on 08/04/2022 at 07.50 hrs at near Farmagudi Police Out Post, accused driver namely Keshav s/o Anand Naik, aged 23 yrs, r/o Sarambi Kudal, Maharashtra, driver of truck bearing REG.No.MH-14-DM-1727 was caught red handed while transporting illegally extracted river sand/minerals from river Mandovi of about 8 m ³ , W/Rs.8000/- approx. in said truck in clandestine manner without any lease or licence and without any prior permission from any authority by dishonestly entering into river Mandovi and thereby amounting to theft of the sand and transporting sand minerals in a clandestine manner from the possession of the State Government. Accused driver has been arrested and released on bail. After completion of investigation, the case has been charge sheeted on 25/05/2022 and the same is pending trial.	25/05/2022	Pending Trial
21.	Ponda	89/2022 U/s 379 IPC & Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Sec. 62 (2) of Goa Daman and Diu Minor Minerals Concession Rule, 1985	That on 06/05/2022 registered an offence on behalf of State upon the complaint of PSI Nitesh Kankonkar of Ponda P.S. that on 06/05/2022 at 09.00 hrs at near Sai Service Curti, Ponda, accused person Anil s/o Rama chavan, aged 34 yrs, r/o V-08, Dhamai, Kavlem, Ponda driver of owner of Mazda Truck bearing No.GA-08-V-3714 was caught red handed at near Sai Service Curti, Ponda while transporting illegally extracted river sand/minerals about 4m ³ W/Rs.8000/- extracted from Volvoi area in the above mentioned truck in clandestine manner without obtaining any lease or licence or any prior permission from the competent authority. After completion of investigation, the case has been charge sheeted on 25/05/2022 and the same is pending trial.	25/05/2022	Pending Trial
22.	Ponda	91/2022 U/s 379 IPC and Sec. 3 of Goa Minor Minerals Concession Rule 1985 and Sec. 4 of Mines and Minerals Development and Regulation Act, 1957	That on 10/05/2022 registered an offence upon the complaint of Shri Jitendra M. Veluskar, Asst. Geologist of Director of Mines and Geology that on 06/05/2022 at TNK, at Volvoi, Savoiverem, Ponda, unknown accused person/s stacked the sand of approx. 8 cubic meters each and total quantity of 40 mtrs. all W/Rs.40,000/- without possessing any lease and licence from the competent authority. After completion of investigation, the case has been charge sheeted on 14/10/2022 against accused persons namely 1) Gaurish Rahakar Tari, 2) hemant Tari and 3) Madan Shet, all r/o Volvoi, Savoiverem and the same is pending trial.	14/10/2022	Pending Trial
23.	Ponda	113/2022 U/s 279, 337, 379 IPC & Sec. 185 MV Act and Sec. 21 of Mines and Minerals Act, 1957 and Sec. 62 (2) of the Goa Daman and Diu Minor Minerals Concession Rule, 1985	That on 15/06/2022 at 21.36 hrs registered an offence upon the State complaint of HC-6837 Chetan N. Gawade, of Ponda P.S. that on 14/06/2022 at 22.15 hrs at near Saibaba temple, Borim, accused driver Mr. Kanabhasappa Gonal s/o Dundappa, aged 27 yrs, r/o c/o near Tata showroom, Arlem, Margao, N/o Bijapur, Karnataka of Tipper truck bearing No.GA-08-U-4375 under influence of alcohol drove the same in a rash and negligent manner endangering to human life without taking proper care and caution and when reached at near Saibaba temple, Borim dashed to one oncoming Maruti Suzuki Swift Dzire car No.GA-03-W-8350 which was proceeding from Borim circle towards Ponda direction and further dragged the swift Dzire car to a distance of 45 meters approx. from the tar road thereby causing simple injury to the driver of swift D zire Sagar s/o Ashik Dhume, aged 43 yrs, r/o H.No.3, Tamsoda Dharbandora. The accused driver of Tipper truck No.GA-08-U-4375 was transporting illegally extracted river sand/minerals from river Mandovi of about 8 m ³ W/Rs.8000/- in the said truck without any lease or licence from the	15/10/2022	Pending Trial

TRUE COPY

			competent authority and same was scattered besides on the ground. Accused driver is arrested on 15/06/2022 at 21.36 hrs. The case has been charge sheeted and the same is Pending trial.		
24.	Ponda	143/2022 U/s 379 IPC and Sec. 21 of Mines and Minerals Development and Regulation Act 1957 and Sec. 62 (2) of Goa, Daman and Diu Minor Mineral Concession Rule, 1985	That on 03/08/2022 at 17.34 hrs registered an offence upon the complaint of Dr. Glancia Fernandes, Asst. Geologist, Director of Mines and Geology, Panaji that prior to 03/08/2022 at 11.00 hrs at Ghano Volvoi and Manas Valvoi, accused owner of land surveyed under survey No.37/1 and 39/3 of village Volvoi committed theft of sand/minerals without obtaining any lease or licence and without any prior permission from any authority and illegally stacked sand extracted from the river of 10 m3 at land surveyed under survey No.37/1 and 39/3 of village Volvoi thereby caused loss of Rs.13,000/- to the Government. The case has been charge sheeted and the same is Pending trial.	21/01/2023	Pending Trial
25.	Ponda	154/2022 U/s 379 IPC and Sec. 21 of Mines and Minerals Development and Regulation Act 1957 and Sec. 62 (2) of Goa, Daman and Diu Minor Mineral Concession Rule, 1985	That on 18/08/2022 at 21.00 hrs registered an offence upon the complaint of Shri Sanford Mascarenhas, Asst. Geologist, Directorate of Mines & Geology, Panaji that prior to 18/08/2022 at 16.30 hrs at Kapse jetty (Digas), accused owner Kapsem Jetty, (Digas) Panchawadi committed theft of Sand/minerals without obtaining any lease or licence and without any prior permission from any authority and illegally stacked sand extracted from the river of 350m3 at Kapsem Jetty, Digen, Panchawadi, thereby causing loss of Rs.4,55,000/- The case has been charge sheeted and the same is Pending trial.	21/01/2023	Pending Trial
26.	Ponda	157/2022 U/s 379 IPC and Sec. 21 of Mines and Minerals Development and Regulation Act 1957 and Sec. 62 (2) of Goa, Daman and Diu Minor Mineral Concession Rule, 1985	That on 26/08/2022 at 20.57 hrs registered an offence upon the complaint of Shri Nitin K. Atoskar, r/o c/o Asst. Geologist, directorate of Mines & Geology Dept., Panaji that on 26/08/2022 at 11.30 hrs at Survey No.277/31 and 269/1 Village Panchayat of Shiroda, Tarit Panchawadi, Shiroda, Ponda, accused person namely Andrew (full name and address not known) and land owner of survey No.277/31 and 277/37 and 269/1 of village panchayat of Shiroda, Ponda illegally extracted river sand/minerals of about 16 cubic meters W/Rs.16,000/- from river zuari and same was stacked in three different survey No.277/31, 277/37 and 269/1 of V.P. Shiroda Tarit, Panchawadi, Shiroda Ponda and same was extracted without obtaining any lease or licence or prior permission from the competent authority. The case has been charge sheeted and the same is Pending trial.	21/01/2023	Pending Trial
27.	Ponda	176/2022 U/s 379 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957	That on 03/10/2022 at 15.45 hrs registered an offence upon the state complaint of Sankalp Shet Dessai, Asst. Geologist, Directorate of Mines and Geology, Panaji that prior to 08.30 hrs of 03/10/2022 in Sy.No.171/0, at Gauthan Khandepar, Ponda, the accused owner of Survey No.171/0, Vishram Simnai Khandeparkar r/o Gauthan, Khandepar, Ponda Goan 2) Premalabai Sinai Khandeparkar r/o Gauthan, Khandepar, Ponda Goa (Owners of property) (Not Arrested) illegally extracted river sand/mineral of about 15m3 W/Rs.15,000/- approx. and stacked the same without any lease or licence from the competent authority. The case has been charge sheeted and the same is Pending trial.	21/01/2023	Pending Trial
28.	Ponda	182/2022 U/s 379 IPC and Sec. 21 of Mines and Mineral (Development and Regulation) act, 1957, and	That on 24/10/2022 at 1210 hrs registered an offence on behalf of State upon the complaint of HC-Amand Gaonkar of Ponda P.S. that on 24/10/2022 at 09.30 hrs at Shiroda, Ponda, accused Pritesh s/o damodar Dessai r/o H.no.233, Kamansai Wada Xeldem, Quepem was caught red handed while transporting illegally extracted river sand/minerals of about 7 mtrs W/Rs.14,000/-	21/01/2023	Pending Trial

96

TRUE COPY

29.	Ponda	Sec. 62(2) of the Goa Damm and Diu Minor Minerals Concession Rule, 1985 196/2022 U/s 379 IPC and Sec.21 of Mines and Minerals (Development and Regulation) Act, 1957 and Sec.62(2) of Goa Damm and Diu Minor Mineral Concession Rule, 1985	approx in a truck bearing No.GA-04-T-1514 in clandestine manner without obtaining any lease or license from the competent authority. The case has been charge sheeted on 19/02/2024 and the same is Pending trial.	21/01/2023	Pending Trial
30.	Ponda	211/2022 U/s 379 IPC and Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Sec. 62(2) of Goa Damm and Diu Minor Mineral Concessions Rule, 1985	That on 13/12/2022 at 20.40 hrs registered an offence upon the complaint of Shri Omkar R. Naik Gaonkar, c/o Asst. Geologist Directorate of Mines and Geology Department, Panaji that on 13/12/2022 at 09.30 hrs at Survey No.93/4, Betki, Marcel Ponda, 2) Survey no.24/2, Khandola, Marcel, Ponda, accused 1) owner of Survey no.93/4, Betki, Ponda, 2) Owner of Survey no.24/2, Khandola, Marcel, Ponda 3) Owner of Survey No.44/19, Khandola, Marcel, Ponda, 4) Owner of Survey no.39/2, Valvoi, Ponda illegally extracted river sand/minerals of about 20m ³ , 10m ³ , 30m ³ and 20m ³ , respectively all W/Rs.10,400/- @ Rs.1300m ³ as per GSR-2019 from River Mandovi and same was stacked in survey No.93/4 Betki, Ponda, 2) survey no.24/2, Khandola Marcel, 3) Survey no.44/19, Khandola, Marcel Ponda 4) Survey no.39/3, Valvoi, Ponda and same was extracted without obtaining any lease or licence or any prior permission from the competent authority. The case has been charge sheeted on 19/02/2024 and the same is Pending Trial.	19/02/2024	Pending Trial
1.	Maina Curtorim	61/2023 U/s 379 IPC & Sec.21 of Mines and Minerals Development and Regulation Act, 1957	That on 13/06/2023 at 10.29 hrs registered an offence upon the state complaint of Shri Aneesh s/o Shrivand Naik, PC-8336 of Maina Curtorim P.S. that on 13/06/2023 at 04.30 hrs on the road near Barashow Hospital, Kirdolem, Curtorim accused person Mr. Manel Fernandes s/o Jose Fernandes, aged 43 yrs, r/o Mirramandop Sarzora , the driver of Eicher Tipper Truck No.GA-08-U-6644 committed theft of sand/mineral approx. 07 meters W/Rs.16,000/- reportedly from the river without any lease or licence from the possession of the State Govt. Further accused has been placed under arrest. The case has been charge sheeted on 09/12/2024 and the same is Pending Trial.	09/12/2023	Pending Trial
2.	Maina Curtorim	90/2023 U/s 379 IPC and Sec. 21 of Mines and Mineral Development and Regulation Act, 1957	That on 10/10/2023 at 19.35 hrs registered an offence upon the complaint of PSI Chandrakant G. Velip that on 10/10/2023 prior to 00.48 hrs at Corjem, Curtorim, accused person Rui s/o Francisco Menezes, aged 45 yrs, r/o H.No.1368, Corje, Curtorim, used machinery and committed theft of river sand from Government river in clandestine manner measuring about 15 mtrs. Costing around 25000/- approx. repeatedly from river without any lease or licence from the competent authority and stored the sand in private property to transport in clandestine manner from	--	Under investigation

			the possession of Government. The case is under investigation. Accused not arrested		
3.	Maina Curtorim	103/2023 U/s 379 r/w 34 IPC & Sec. 21 of Mines and Minerals Development & Regulation act, 1957	That on 09/11/2023 registered an offence upon the state complaint of PSI Prashant Bhagat of Maina Curtorim P.S. that on 09/11/2023 prior to 19.00 hrs at near Rachol Ferry, Rachol, Salcete goa, accused persons Marconi Mackenzi Oliveira, r/o Talcorda, Rata, Salcete and others used machinery and committed theft of river sand from the Government river in clandestine manner measuring about 05 cubic meters costing around 15,000/- approx. reportedly from the river without any lease or license from the competent authority and stored the said sand in the private property to transport in clandestine manner from the possession of the Govt. The case is under investigation. Accused not arrested	--	Under investigation
4.	Maina Curtorim	119/2023 U/s 379 r/w 34 IPC & Sec. 4 r/w 21 of Mines and Minerals Development & Regulation act, 1957	That on 23/12/2023 at 12:44 hrs registered an offence upon the state complaint of PSI Prashant Bhagat of Maina Curtorim P.S. that on 23/12/2023 at 04.00 hrs at Corjem, Macazama Curtorim, accused person Mr. Rui Menezes s/o Joaquim Menezes, aged 45 yrs, r/o H.no.1368, Corjem, Curtorim, and other unknown accused persons with their common intention used machinery and illegally extracted sand/mineral from river zuari from the Government possession thereby committed theft of sand mineral approx. 70 m ³ W/Rs.70,000/- approx. reportedly from the river zuari by using 01 erected suction pump and transported the stolen sand in clandestine manner in Tata Tipper Truck bearing No.GA-08-U-9566 without any lease or license from the competent authority.	--	Under investigation
68	Sanguem	10/2023 U/s 379 IPC & Rule 3 & 38 of Goa Damam and Dlu Minor Mineral Concession Rule, 1985	That on 03/02/2023 at 20.58 hrs registered an offence upon the complaint of Shri Sonford Mascarenhas, Asst. Geologist Govt. Of Goa Directorate of Mines & Geology that prior to 02/02/2023 at 11.45 hrs, unknown person illegally extracted approx. 6 cubic meters of sand at near Podera Panto river Vaddem, colony No.II Sanguem without obtaining necessary permission from the competent authority, thereby committed theft of minerals W/Rs.7800/- belonging to the State Govt. The case has been C/sheeted on 27/11/2023 and pending Trial. Accused person Hanumanta s/o Basappa Hanumarad r/o H.No. 85 Col No. 2 Vaddem Curdi Sanguem not arrested.	27.11.2023	A-Final & case reopened. C/sheeted on 27/11/2023
6.	Ponda	07/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development Regulation Act, 1957	That on 19/01/2023 at 13:20 hrs registered an offence upon the State complaint of PC-6025, Ashirvad Govind Prabhu deployed on Robot-40 that on 19/01/2023 at about 04.10 hrs at Ponsilem, Usgao, Ponda accused Basavraj s/o Shrimant Katabu, r/o Pratapnagar, Usgao, N/o Dist. Gulbarga, Karnataka was caught red handed while transporting illegally extracted river sand/minerals of about 06 m ³ at Usgao, Ponda W/Rs.15,000/- approx. which was loaded in Truck No:GA-04-T-3072 in clandestine manner without any lease and licence from the competent authority. The accused has been arrested. After completion of investigation, the case has been charge sheeted on 05/07/2023 and the same is pending trial.	05.07.2023	Pending Trial
7.	Ponda	18/2023 U/s 379 IPC & Sec. 21 of Mines and Mineral Development and Regulation Act	That on 03/02/2023 at 00.34 hrs registered an offence upon the state complaint of Shri Sankalp Shet Dessai, Asst. Geologist, Directorate of Mines and Geology Panaji that on prior to 20.30 hrs of 02/02/2023 opp. The house of Jagdish Naik in Sy.No.200/01 at Anmai, Savoi Verem, Ponda unknown accused person illegally stacked the sand/mineral of about 50 m ³ W/Rs.50,000/- approx. without any lease or license from the competent authority thereby committed theft.	07.12.2023	Pending Trial

TRUE COPY

8.	Ponda	36/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development and Regulation Act, 1957 & Sec.62(2) of Goa Daman & Diu Minor Minerals Concession Rule, 1985.	Accused person Hemant Tari r/o Deulwada, Volvoi, Ponda Goa arrested on 14.04.2023 the case has been charge sheeted on 07/12/2023 and the same is pending trial. That on 21/02/2023 at 20.28 hrs registered an offence upon the complaint of Sankalp Shet Dessai, Asst. Geologist, Directorate of Mines and Geology Dept., Panaji that on 21/02/2023 at 20.28 hrs at Survey No.65/4-B of Village Panchawadi, Shiroda accused person land owner of above survey No., illegally extracted river sand/mineral about 20 cubic meters W/Rs.20,000/- from river Zuari and same was stocked in above mentioned survey No. without obtaining any lease or license or any prior permission from the competent authority. The case has been charge sheeted on 20/05/2023 and pending trial. Accused IvoñColaco r/o Survey No.65/4-BMapaPanchawadi, Ponda Goa Land owner not arrested.	20/05/2023-	Pending Trial
9.	Ponda	37/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development and Regulation Act, 1957 & Sec.62(2) of Goa Daman & Diu Minor Minerals Concession Rule, 1985.	That on 24/02/2023 at 10.27 hrs registered an offence upon the State complaint of Rohidas s/o Ramchandra Bhonkar ASI that prior to 22.55 hrs of 23/02/2023 opp. Sateri temple Digas, Panchawadi, Ponda, accused owner/driver of Tipper Truck bearing No.GA-09-U-0070 illegally extracted and transported 6 cubic meters of sand thereby committed theft of sand, W/Rs.10,000/- approx. from river Zuari from Digas, Panchawadi, without obtaining any lease or licence and without any prior permission/documents from any authority. During the course of investigation, accused person J)Deepak s/o Dilip Sawant, age: 32 Yrs. r/o H. no/ 312, Sainamudi, Cacora , Curchorem, Sangnem(Owner cum Driver) has been arrested on 24/02/2023. And 2)Devidas s/o MahadevNaik, age: 67 Yrs. r/o H. no. 61, Digas Panchawadi, Ponda Goa(Contractor/Extractor) not arrested. The case has been charge sheeted on 01/03/2023 and pending trial.	01/03/2023	Pending Trial
10.	Ponda	38/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development and Regulation Act, 1957 & Sec.62(2) of Goa Daman & Diu Minor Minerals Concession Rule, 1985.	That on 24/02/2023at 11.40 hrs registered an offence upon the state complaint of ASI Rohidas R. Bhonkar, that prior to 22.55 hrs of 23/02/2023 opp. Sateri Temple, Digal, Panchawadi, Ponda accused owners of property Opp. Sateri temple, Digas Panchawadi illegally extracted and stocked 20 cubic meters sand extracted from river Zuari from Digas Panchawadi without obtaining any lease or licence and without any prior permission/documents from any authority, thereby causing theft of sand minerals amounting to Rs.40,000/- approx. The case has been charge sheeted on 29/09/2023 against accused Devidas s/o MahadevNaik, age: 67 Yrs. r/o H. no. 61, Digas Panchawadi, Ponda Goa(Contractor/Extractor) and pending trial.	29.09.2023	Pending Trial
11.	Ponda	40/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development and Regulation Act, 1957 & Sec.62(2) of Goa Daman & Diu Minor Minerals Concession Rule, 1985.	That on 01/03/2023 at 17.40 hrs registered an offence upon the complaint of Shri Sankalp Shet Dessai, r/o c/o Asst. Geologist, Directorate of Mines and Geology, Panaji that on 28/02/2023 at around 17.30 hrs at Survey No.202/0, of Village Savoi Verem, Ponda accused person land owner of Survey No.202/0 of village Savoi Verem, Ponda illegally extracted river sand/minerals of about 10 cubic meters W/Rs.10,000/- from river Zuari and same was stocked in the survey No.202/0 of village Savoi Verem Ponda without obtaining any lease or licence or any prior permission from the competent authority, thereby committed theft. Owner of Canoe Vithal S/o Rama Phadke age 71 yrs r/J H.no 154/2 Gaonkarwada Belki Khandolia Marcel Ponda Goa (11.12.2023	Pending Trial

12.	Ponda	52/2023 U/s 379 IPC & Sec. 21 of Mines & Minerals Development and Regulation Act, 1957 & Sec.62(2) of Goa Daman & Diu Minor Minerals Concession Rule, 1985.	Arrested on 14/04/2023) The case has been charge sheeted on 11/12/2023 That on 07/04/2023 at 09.02 hrs registered an offence upon the complaint of Mr. Rohidas Bhomkar, ASI of Ponda P.S. that on 07/04/2023 at 06.00 hrs at near Tari. Panchawadi, unknown accused person illegally extracted river sand/mineral of about 50 m ³ approx. from the Zuari river @ Rs.1000/m ³ all W/Rs.50,000/- and stacked the same without obtaining any permission or lease or licence from the competent authority. The case has been charge sheeted on 05/02/2024	05.02.2023	Pending Trial
13.	Ponda	81/2023 U/s 379 IPC and Rule 62 of Goa Minor Minerals Concession Rule, 1985	That on 01/06/2023 at 14.30 hrs registered an offence upon the complaint of Mr. Sankalp Shet Dessai, Asst. Geologist Director of Mines and Geology, Panaji Goa that on 29/05/2023 at 15.15 hrs at Murmur Borim, Ponda, unknown accused illegally extracted river sand at about 2.5 cubic meters @ Rs.1000/- from river all W/Rs.2500/- by using his Canoes and 2 suction pumps without any lease or license from the competent authority. During the course of investigation, accused Rohi s/o Raju Pattar, age: 26 Yrs. r/o Tishem, Namshiwada, Borim, Ponda Goa Extractor has been arrested. The case has been charge sheeted on 23/08/2023 and pending trial.	23.08.2023	Pending trial
14.	Ponda	99/2023 U/s 379 IPC and Sec. 21 of Mines and Minerals Development and Regulation Act, 1957 and Sec. 62(2) of Goa Daman and Diu Minor Minerals Concession Rule, 1985	That on 14/07/2023 at 10.20 hrs registered an offence upon the complaint of Shri Sankalp Shet Dessai, r/o c/o Asst. Geologist Directorate of Mines and Geology Dept. , Panaji that prior to 14/07/2023 at around 00.10 hrs at Digas Panchawadi, Ponda, unknown accused person of land owner at Digas Panchawadi, Ponda illegally extracted river sand/minerals of about 50 cubic meters W/Rs.50000/- from river Zuari and same was stacked at Digas Panchawadi and was extracted without obtaining any lease or licence or any prior permission from the competent authority thereby committed theft of river sand from the river Zuari. During the course of investigation, accused Sagar s/o Dinu Nalk age 43yrs r/o H.NO.E28 Digas Panchawadi Ponda Goa (Extractor) has been arrested on 21/07/2023. The case has been charge sheeted on 11/12/2023.	11.12.2023	Pending trial
15.	Mardol	14/2023 U/s 379 r/w 34 IPC & Sec. 3 of Goa Minor Mineral Concession Rule, 1985	That on 07/09/2023 at 23.40 hrs registered an offence upon the complaint of Shri Rajesh Sakhalkar, Executive Magistrate & Mamladar, Ponda Taluka, Ponda that on 07/09/2023 prior to 19.00 hrs accused Shri Shrikrishna s/o Namdev Tari, r/o Khandola, Marcel, Ponda, and other unknown illegally extracted 70 cubic meter approx. of sand amounting to Rs.91,000/- from the river water without permission from the concerned authority and stacked in his property at Kurduwado, Khandola, thereby committed theft of minor minerals. During the course of investigation, accused persons 1. Shri. Shrikrishna S/o Namdev Tari, r/o H No. 1100, Tonca Wada, near Mahalaxmi Temple, St. Estevem – Goa. (Owner), 2. Mr. Mervyn Frederick S/o Antonio Eduardo Saldaritia, r/o Lawrence Apartment, 2 nd Floor, H No. 506/2C, Deulwada Tivrem Orgao Marcel Ponda Goa. (Owner) have been arrested on 08/09/2023. The case is charge sheeted on 12.03.2024 and Pending Trial.	12/03/2024	Pending trial
	Year - 2024				
1.	Ponda	09/2024 U/s 379 IPC and	That on 17/01/2024 registered an offence upon the complaint of Mr. Omkar R. Nalk, Asst.	17/01/24	Pending Trial

		Sec. 22 and Sec.4(1) of MMDR Act, 1957	Geologist, Directorate of Mines and Geology, Panaji that prior to 16/01/2024 at 12.45 hrs at Shigmevhal, Nirankar, Ponda that prior to 15/01/2024 at 12.45 hrs at Shigmevhal, Nirankar, Ponda. unknown accused person illegally extracted river sand and gravelly sand of about 100 m ³ @ Rs.1300/- all W/Rs.1,30,000/- from the sand bar by digging out numerous pits near the river bank of river Mhaday without obtaining any permission or lease or license from the competent authority.		
2.	Quepem	21/2024 U/s 379 IPC & Sec. 21 of Mines and Minerals Development and Regulations Act 1957	During the course of investigation, accused Buni s/o Arjun Gawade, aged 60 yrs, r/o H.no.235, Shigmeval, Nirankar, Ponda issued notice U/s 41 Cr.P.C. The case has been charge sheeted on 17/01/2024 and the same is Pending Trial.		
			That on 05/04/2024 at 21.29 hrs registered an offence upon the complaint of Shri Dasharath Gawas, Mamltardar of Quepem Taluka, Quepem Goa that prior to 04/04/2024 at 18.00 hrs at Survey No.14/5 of Village Assolda Quepem Goa, unknown accused person Land owner, owner of Canoe and others illegally extracted sand and stacked it along bank of Kushawati river Assolda Goa without obtaining any legal documents from the concerned authority about 2 cubic meters W/Rs.5000/- approx. and also found one fiber canoe nearby with traces of sands at the bank of Kushawati river; the inspection was carried out by Mamltardar Quepem and his team upon the request of PI Quepem based on specific reliable information. Notice U/sec. 41-A has been issued and served to Mr. Dattaraj s/o Ganesh Raut Dessai, aged 38 yrs, r/o H.No.83/4, Adamomad, Assolda, Quepem.		
3.	Collem	17/2024 u/sec 379 IPC & Sec 62(2) of Goa Minor Mineral Concession Rule-1985,as amended in the year 2009	That on 22/05/2024 at 12.47hrs registered an offence upon the written complainant of Shri. Suraj Kalangutkar, Technical Assistant, Directorate of Mines and Geology, Panaji Goa to the effect that prior to 21/05/2024 TNK at river Ragada at near Ganpati Visarjan shed Jambolim, Mollem Goa some unknown person/s illegally extracted sand mixed with pebbles and Gravels admeasuring around 7 m ³ in the dried portion of Ragada river. The approximate value of extracted sand mixed with pebbles and Gravels is around 10,000/- to 15,000/- in this case nothing has been seized. The case has been charge sheeted on 06/07/2024 and the same is Pending Trial.	06/07/2024	Pending trial

TRUE COPY

102



Amit Kumar <amitkumar@chambersofrg.com>

Advance Service of Reply on behalf of Respondent No.4 in Original Application 24/2024

Amit Kumar <amitkumar@chambersofrg.com>

10 October 2024 at 19:49

To: ngtpune@gov.in, "punengtwzb@gmail.com" <punengtwzb@gmail.com>, Goa PCB <mail.gspcb@gov.in>, mscb.cpcb@nic.in, rosz.bng-mef@nic.in

Cc: Ruchira Gupta <ruchira@chambersofrg.com>, Pooja Tripathi <poojatripathi@chambersofrg.com>, Abhishek Verma <abhishekverma@chambersofrg.com>

Respected All,

Kindly find attached herewith Affidavit in reply on behalf of Respondent no. 4 Collector and District Magistrate, South goa in Original Application 24/2024 captioned as NEWS ITEM TITLED "SAND MAFIA IS TAKING COMPLETE CONTROL OF ILLEGAL RIVER SAND MINING" APPEARING IN O HERALDO DATED 13.02.2024.

Regards,



Final Affidavit in Reply.pdf